कल्याण मंब्रालय में उपमंत्री (श्रीमती सुमित श्रोरांव): किशोर न्याय श्रिवितयम, 1986 की घारा 62 की उपघारा (3) के श्रधीन किशोर न्याय (दादरा और नगर हेवली) नियम, 1988 की प्रकाशित करने वाली कल्याण मंत्रालय की श्रिविस्चना सं०ए डी एम/एस डब्ल्यू श्री/जे जे/88, दिनांक 30 नवम्बर, 1988 की एक प्रति (श्रंग्रेजी तथा हिन्दी में) समा पटल पर रखती हूं श्रिधसूचना के हिन्दी पाठ को साथ-साथ सभा पटल पर न रखे जाने के कारणों को दर्शनि वाले विवरण सहित।

[Placed in Library. See No. LT-7205)88]

PRESENTATION OF THE SEVENTY-SIXTH REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

CHOWDHARY RAM SEWAK (Uttar Pradesh): Sir I present the Seventy-sixth Report (in English and Hindi) of the Committee on Subordinate Legislation.

I. CONSTRUCTION (SIXTY SECOND AMENDMENT) BELL, 1988.

n. REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1988 — CONTD.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARD-WAJ): Hon. Chairman, Sir, I would like to take this opportunity to thank all the Members of this august House who participated in this very solemn debate on a very vital issue, namely, the electoral reforms. We have heard with- attention and noted all the points which were made by the speakers. We have also appreciated the keenness of the hon. Members to develop a value-based politics wh-

ere elections are free, fair and ultimately the result of the elections should be to restore fairness and to give to the country a stable democracy. They are the high ideals on which our democracy is based. There have been no two opinions about this basic commitment at any time since we became independent.

But, Sir, I have found that some of the hon. Members have not appreciated this historic Bill which is, I would call, a landmark in the history of electoral reforms. I would first remind hon. Members of the pisition of the Election Commission in the scheme of our Constitution. Election Commission has been given by the Constitution to our people. It is a body which has been created under the Constitution It is a Constitutional institution. So, there is a basic fallacy when the hon. Members say that it is a limb of any department of the Government. When an inetiution is created under the statute, it is created under the Constitution of India and we must accept that it is a constitutional institution and it will perform the duties in accordance with the Constitution and the law of the land. We have elections right from 1952 till today and I am proud to say that the Election Commission has discharged the functions completely in accordance with the Constitution. If there have been any shortcomings, it is in the political morality of political parties of this country. They have not gone according to the spirit of the Constitution and the laws of this land and that is where I would request this House to do some introspection. Election Commission will try to discharge the functions in accordance with the law. Election Commission has held elections after election. and gained experience

We have today before us two Bills. One is the Constitutional amendment *tor* wHch we are taking a very historic decision. I would not accept the argument from the other side when they ask what is *historic* about it. I need not tell them that it is historic

[Shri Hans Rai Bhardwail because you are inviting .your young er generations to participate in the of Government-making process and you are inviting not one crore or two crores; it is almost five crores of the new electorate to take part in deci sion-making and to take part in for ming the Government Well, it is by no means a less important step because in many countries whom they have cited, there are not even five crcre voters that we are adding to the existing strength of voters. Perhaps, it is also this democracy which can say that by one stroke we are giving voting right to nearly five young people of this country. This is a very solemn occasion for me and I would like to emphasise and bring home to the hon. Members of the Opposition who say that there is nothing historic in it and that it is not a landmark.

If you go through the electroal his-ory of this country, what do you find? This was debated in the Constituent Assembly. One hon. Member, Justice Masodkar, referred to the debate in the Constituent Assembly on this issue. At that' time, the founding fathers discussed all aspects as to why the voting age should be 21. now, we are discussing all aspects as to why it should be reduced 'from 21 to 18. Today, there is a marked differ, ence there is a change of view on this issue. At that time, our founding fathers... (Interruptions)

SHRI DIPEN GHOSH: I do not object to your calling this historic. But you are learning history a little late. (Interruptions)

SHRI HANS RAJ BHARDWAJ • I would request hon. Members on the other side to listen to me patiently because whatever I am saying is for their benefit. So far as the Congress is concerned, it has always been consistent and it has always been stable. If there is any instability, it is on the other side. (Interruptions-)

DHARANIDHAR SHRI BASU-MATARI (Assam): I would like to point out one thing to my friends on the other side. I bad been a Member of the Constituent Assembly. Most of the Members were against giving right of franchise to all those who bad completed 21 years of age. (Interruptions)

the People (Amdt.)

Bill. 1988

SHRI DIPEN GHOSH; We had done it earlier but the Congress opposed it at that time. (Interruptions)

SHRI HANS RAJ BHARDWAJ: I would request hon. Members. For two days I have been listening to their arguments. I should be beard properly now. I would be very willing even now to... (Interruptions)

SHRI DIPEN GHOSH: In 1978, we did it but your party opposed it at that time. They went to the Supreme Court against lowering of the voting age from 21 to 18. (Intemtp-

SHRI SATYA FRAKASH MALA-VIYA (Uttar Pradesh): Mr. Ajit Panja moved the court. (Interruptions)

SHRI HANS RAJ BHARDWAJ: This is their democracy. This is the way the serve their people. (Interruptions)

SHRI GURUDAS DAS GUPTA: (West Bengal): Better late than never. They have learnt it late. (Interruptions)

SHRI HANS RAJ BHARDWAJ-If they want to reply to themselves, let them do so. (Interruptions)

SHRI M S. GURUPADASWAMY (Karnataka): Can we say that inordinate delay should be called history and historic? (Interruptions)

SHRI DIPEN GHOSH: This is a historic delay. (Interruptions)

MR. CHAIRMAN: Let us leave it to history.

SHRIMATI RENUKA CHOWDHU-RY (Andhra Pradesh); History will opportunities for us in future. (Interruptions)

SHRI HANS RAJ BHARDWAJ-I can cite the history in regard to elec. tions m the country in the last forty years. (Interruptions) These yester day-born babies of Telugu Desam....

(Interruptions) They are still in the cradle. (Interruptions)

SHRIMATI RENUKA CHOWDHU-RY: People have voted the Telugu Desam to power. Take cognisance of that. (Interruptions) You should be ashamed. (Interruptions)

SHRI A. G. KULKARNI (Maharashtra) The Minister said only 'babies'. Ho did not say they are male or female. Why are you shouting^

(Intemipitions)

SHRIMATI RENUKA CHOWDHU-RY: Whether the baby is male or female, I am not concerned.

SHRI HANS RAJ BHARDWAJ: They should have some sense of humour.

SHRIMATI RENUKA CHOWDHU-RY: Our sense of humour does not stretch that far when you condescend to us, you the Congress

SHRI HANS RAJ BHARDWAJ-I am Borry if it has hurt them. All right, they are fully mature. right,

I will not be unfair but nobody can deny one thing that this country's politics has changed tremendously oveJ* the last 40 years. That is why I say, the need of today is not slogans to Election Commission, not slogans to the Government, it is introspection that is required today. What we need today is the politics based on principles, politics based on ideology, politics based on directions to the political parties. That is what we need.

the People (Amdt.)

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SHRI FARVATHANENI UPENDRA: (Andhra Pradesh): Devil quoting scriptures!

SHRI DIPEN GHOSH; What a historic irony, it is coming from your side.

SHRI HANS RAJ BHARDWAJ: Now if they want. I have got the statistics of the past elections, how parties have vanished, how parties have lost completely and vanished from electoral scene because they had no principles and ideal.

MR. CHAIRMAN: You come to the point.

SHRI HANS RAJ BHARDWAJ: It is a very basic point. Some sort of statistics must be given to them. This is necessary.

MR. CHAIRMAN: You can do it outside the House.

SHRI PARVATHANENI UPENDRA: 'He has no answers to our queries. Therefore, he is indulging in this kind of debate.

SHRI HANS RAJ BHARDWAJ: The problem is, it does not get into their head.

Sir, I was making a brief submission about the Elecetion Commission Unless they understand the duties of the Election Commission, they will not understand or appreciate these electoral reforms. Election Commission is a constitutional body. It is responsible and is charged with the du-' hold free and fair eelctions in

[Shri Hans Raj Bhardwaj]

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the country. Election Commission holds elections and gains some experience. Out of that experience the Election Commission makes suggestions about the improvements that are needed in the system. That is how the 14 or 16 proposals which came from the Election Commission were processed in our Ministry. They were also discussed with the opposition not only by the Government but by the Election Commission also. I have myself attended several meetings before this Bill was introduced. When I was the

Member of Parliament earlier and my honourable friends. Shri Advaniji and others, had participated in those discussions. These things were discussed and now those very things are being implemented. Now they say that it is an over due process which we are implementing today, we are implementing what was over due if you say so. But you made promises from 1977 to 1980 that ou will reduce the age, but you never did it or even discuss it in your party. Today we are discussing and implementing this. This you must note and they say that the credit should not...

SHRI LAL. K. ADVANI (Madhya Pradesh); On a point of fact. What he has said is wrong. It was decided in the Cabinet Sub-Committee. Discussion with the opposition "was about to start when the Government fell. Otherwise, so far as electoral reforms are concerned a complete package of electoral reforms was finalised by the Government. This included the voting age also.

SHRI HANS RAJ BHARDWAJ: T am not aware of that. What I am aware of is that in these three years they could not do it. They simply could not do it. They might have discussed it in the Cabinet Sub-Committee.

क्षो राम नरेश यादव (उत्तर प्रदेश): अध्यक्ष महोदय, जैसा इन्होंने कहा कि इनकी पार्टी ने विखार नहीं किया, तो मान्यवर, मै कहना चाहताहं कि जैसा ग्राडवाणी जी

कहा कि केबिनेट में विचार हम्रा उसमें ही सदन को ग्रवगत कराना कि उत्तर प्रदेश में लोकल बाडीज के इलेक्शन में हमने 21 साल से 18 साल तय किया था और उसी आधार पर मान्यवर, ग्रामसभाग्रों के चुनाव, पंचायतों के चनाव, नगरपालिकाओं के चनाव, जो हमने संशोधन किया था, उसी ब्राधार पर कराए थे। इतिहास बदल दिया था उत्तर प्रदेश में। भ्राप भ्रसत्य भाषण कर रहे हैं इस सदन में।

SHRI HANS RAJ BHARDWAJ: Sir, W. are not discussing that. But do we take it, that what they are saying jis correct, that they passed the electoral reforms bill during their tenure in the Government?

SEVERAL HON. MEMBEBRS: No, no.

भी राम भवधेश सिंह (बिहार): राम नरेश जी बोल रहे हैं कि उत्तर प्रदेश में लोकल बाडीज के चुनाव में 18 वर्ष कर दी थी।

SHRI HANS RAJ BHARDWAJ: I am not concenrned with what your party was having as your views. I am only concerned with the historic fact that the Janata Party was in power from 1977 to 1979 but did not pasa any electoral reforms on the voting age and it is this Government which has taken this historic decision and is implementing this today. There has been no...

श्री राम ग्रवधेश सिंह : राम नरेश यादव जी, कांग्रेस पार्टी के मुख्य मंत्री थे जिन्होंने 18 वर्ष की थी? सारी केडिट ग्राप ग्रपने ऊपर मत ले लीजिए।

SHRI HANS RAJ BHARDWAJ: On this voting age there have been no two opinions. All parties have agreed. But see the diffculty. The difficulty is this.

MR. CHAIRMAN: You were talking about the Election Commission.

SHRI HANS RAJ BHARDWAJ: One proposal was about this. I am coming to all the proposals one by one. I must expose the myth on the other side. They want the people to believe the myth that it is not Rajiv Gandhi Government which is lowering the age of voting, but it is something which was pending and we have taken it up today and given to the people; it was manufactured or cooked by the Janata Government. That is absolutely not true, It is this Government which has taken a decision and given this voting right to the younger generation "Whether it is a credit or no credit, the voters will decide at the time of the poll. We have taken a decision and implemented it.

One thing more... (Interruptions) If they are talking about their party and our party, I remember when the question of Anti-Defection Bill was taken up withrin their Government, there was a vertical split in the Government, when some portion of it said that there should be an anti-defection law and another portion of it said that they did not want it. And they paid the price for it in 1979 when a Government was installed in this very country having no majority in the House and still enjoying power for six months. That is their value-based politics. A government was formed here in this very country which had no backing of the Parliament and enjoyed power for six months.

SHRI LAL K. ADVANI: It was with the support of the Congress Party that that Government came into existence.

SHRI HANS RAJ BHARDWAJ: This is their commitment to democracy this is their commitment to stability In the country. So far ag we are con cerned, we are wedded to certain principles... (Interruptions) This is where the shoe pinches, Sir. Let us put the records straight. This party was a combination, an odd combination of several people, political people a very odd combination which was there for the lust of power and they

gained power and came to power with the lust of power and then disintegrated. Like a tornado they came and went out just like that on a small issue. Why did they disappear? Be cause they had no principles, because they had no commitment to democracy, because they had no commitment to socialism.

SHRI SATYA PRAKASH MALA-VIYA; Your leader has no commitment.

SHRI YASHWANT SINHA; Emergency was your commitment to democracy.

SHRI HANS RAJ BHARDWAJ: Shri Malviya Ji, shall I repeat the words of Shri Bahuguna when he said that they are all reactionaries with whom he was working? I can quote him if you like. I will quote Shri Bahuguna when he said this about your colleagues in the Janata Party.

SHRI SATYA PRAKASH MALA-VTYA: Why should you be talking about Shri Bahugana?

ठाकुर जगतपाल सिंह (मध्य प्रदेश) : भ्रापके ही लीडर को कोड कर रहे हैं। भ्राप क्यों परेशान हो रहे हैं।

SHRI HANS RAJ BHARDWAJ: Sir, if they are allergic to Shri Bahuguna, let them decide it amongst themselves. I am not very keen to quote him. He made a statement about Charan Singh Government that the Government was infiltrated by RSS. I think Advaniji's memory must be very fresh. He said, all these institutions, the educational institutions, the media had been infiltrated by R.S.S. "Therefore, I am having a complete dissociation with this Government." This is the type of Government you had in 1977-78. Can you deny this? Can any one of the leaders in the Opposition today, who were sharing power at that time deny that their own friend had levelled such a charge against the same Government? This is the position we had at that time....

[Shri Hans Raj Bhardwaj]

25

(Interruptions)... 1 am submitting) that this issue has been decided. The anti-defection law was another landmark which this Government passed. They never wanted it. At that time the whole House supported it and I was very happy.

श्री राम श्रवधेश तिह: ग्रगर वह पास न किए होते तो राजीव की सरकार चली गई होती । ग्रपनी सुरक्षा के लिए पास कराएं (व्यवधान)

SHRI HANS RAJ BHARDWAJ: That is the difficulty. Again you have lust for power which people will never give you. Sir, anybody who has lust for power has never been given power. Sir, with great respect to all the Members of the Opposition, I want to make a brief submission that the people of India are very educated. Some of the honourable Members have paid tributes. I welcome those tributes. It is the people of ndia who knew where to vote and whom to vote. So, when they say that the anti-defection law was brought by this Government, yes, it has given political stability to this country. At that time, Sir you will remember, all the sections of the House had supported this, and it was a very welcome step that was taken. Now one of the honourable Members says that if this law would not have been there, our Government would not have been here and they would have come.

श्री राम ग्रवधेश सिंह : क्या ग्राप (व्यवधान)

SHRI HANS RAJ BHARDWAJ: What will happen if he is installed in power? Imagine yourself. Please see the quality, the change. We passed the *law to give* political stability to the country, and who has challenged that law today?

SHRI KAILASH PATI MISHRA (Bihar); Point of order.

SHRI HANS RAJ BHARDWAJ: Sir, after passing it, the Janata leaders challenged i_t and said it is not right to say that there will be no defections; *[Interruptions]*...

श्री कैंल'श पति मिश्र : ग्रध्यक्ष महोदय, व्यवस्था क प्रश्न है । प्वांइट ग्राफ ग्रार्डर । ग्रध्यक्ष महोदय, ग्राप से प्रोटेक्शन चाहिए । दो दिनों से जो बहस चली है ग्रीर जितने मुददे उठाए गए हैं, मंत्री महोदय एक मुददे का भी उत्तर नहीं दे रहे हैं, उलझा रहे हैं फालतू बातों में । ग्रापसे ग्राग्रह है कि बाध्य करिए उनको उत्तर देने के लिए ।

MR. CHAIRMAN; It is no point of order.

श्री राम ग्रवधेश सिप: जो सवाल उठाया उसका जवाब नहीं (व्यवधान) ।

श्री सभापति: आपको तो प्रधान मंत्री बना रहे हैं (व्यवधान) ।

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Chairman Saheb, let the Minister come to the front and speak. For voting he can go back. He is not clearly audible.

Mr. Minister, kindly come to the front.

SHRI HANS RAJ BHARDWAJ: Sir, have I your permission to go to the front because that is not m_v seat. (Interruptions) ...

Sir, I quite appreciate it that they do not want to hear what I say because it hurts them. But it is an open debate. There should be no fetters on whatever we say unless it is unparliamentary and I seek your protection and guidance also. Sir, you are an institution by yourself. By now your are an institution of democracy. Why are these people scared of hearing their criticism? Criticism is the essence of demo- i cracy. Vajpayeeji, I like your smile. This is what we want. We should take

Sir, I will not take much time of the House. I would briefly say that it is very well within the scope of discussion when I say that this Government started the cleansing process of political life by introducing the anti-defo tion law. This was a positive step\, and it was positive because all of us were of the view that there should be no defection. This "Aaya Ram,Gaya Earn" business should end. Who brought that? It is the Rajiv Gandhi Government at the very inception of it.

SHRIMATI RENUKA CHOWDHU-RY; Sir, you are witness to it. In 1&84 the constitutionally elected Government was toppled. He has audacity to tell this to us in the House. Absolutely amazing.

SHRI VISHVJIT P. SINGH (Maharashtra): The persons who are responsible for that are their leaders.

श्री प्रमोद महाजन (महाराष्ट्र) : कृलकर्णी जी का उत्तर दें, श्रायाराम गयाराम का क्या हश्रा ?

SHRi A. G. KULKARNI; Sir, I am prepared to reply.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): "The. hon. Member wanted Appasaheb Kulkarni to speak.

श्री सभापति : ग्राप ठेठ मराठी में जवाब दें, लेकिन बाहर दें, यहां नहीं ।

SHRi A. G. KULKARNI: * I can reply in Marathi also. Late Shri Yash-wantrao Chavan used the pharse "Aaya Ram, Gaya Ram" for the first time in this august House. But later all the political parties have come to possess Aaya Ram Gaya Ram at one or the other time. Sometimes Members

♦English translation of remarks made in Marathi.

from this side us_s this pharse, and some other time Members from that side use it.

Bill 1988

the People (Amdt.)

SHRI VITHALRAO MADHAVRAO JADHAV; *Many Aaya Rams, Gaya I Rams are there in your party. No such people are there in our party.

PROF. C. LAKSHMANNA Andhra Pradesh); He ha_s said that all of us wanted the anti-defection law, and then he says that the Rajiv Gandhi Government brought it.

MR. CHAIRMAN; He has said that it was passed unanimously.

PROF C. LAKSHMANNA: If all of us wanted it, it does not mean that only somebody wanted it.

SHRI A. G. KULKARNI: The problem with the Professor is that he does not allow anybody else to take the name of hi_s leader, but he can chant NTR's name a hundred times.

PROF. C. LAKSHMANNA; Sir, let him chant. i don't mind.

SHRI A. G. KULKARNI: Why are you replying to me? You reply to the chair. (Interruptions)

PROF. C. LAKSHMANNA; Mr. Chairman, Sir, I do not have any objection. Let him chant anybody's name. The Minister himself said that all the parties wanted the anti-defection law If that is the case, there is no point in saying who wanted it first. Either all of us wanted it or did not want it.

SHRI HANS RAJ BHARDWAJ: I think, Sir, we should not interrupt. I will cut short because I find that the atmospTiere is that the moment I touch their nerve, they get up. I shall make a brief submission. Even on an issue like the anti-defection law which this whole House had supported, today who has gone to the court to challenge it? What point has been nada in the court? It is that it is net correct to say that defection is an evil. Some people have filed a petition saying, "No, defecting is our right." See the political philosophy that is being propounded that defecting from one

fShri Hans Raj Bhardwaj]

party to anothe_r is a very substantial right and that everybody should be allowed to exercise it, and petitions have been filed in the High Court and the Supreme Court. There is an ocean of difference betwen the thinking of the two parties the Opposition and *.;e Congress. (Interruptions) That is where I wanted to make that difference. It is a question of commitment. Once you pass a law unanimously, can you go out and say, "No, it is our right to defect."? That is the difference, and that is where the basic oppostion lies.

Now, Sir, I would brifely say that we received 16 proposals from the Election Commission. I am within ray right to say that except for three proposals which are not being passed in these Bills that js, elimination of non-serious candidates, delimitation and State-funding, we are implementing all the proposals of the Election Commission jn these two Bills, namely, 13 proposals out of 16 which we receded from the Election Commission are being implemented.

SHRI LAL K. ADVANI: Simultaneous elections is an important recommendation.

SHRI HANS RAJ BHARDWAJ: For that you do not need-----

SHRI LAL K. ADVANI: But the Election Commission ha6 suggested simultaneous elections.

SHRI HANS RAJ BHARDWAJ: Mr. Advani, you are such a senior man. You have discussed the issue. I say no statute is required to be amended for holding these elections, (Irtter-ruptions) and when I make a precise submission, even there they have a doubt. I am saying sixteen proposals were received; three are pending vtz. delimitations, nonserious candidates and State funding on which we are not bringing any measure through these Bills. Others are being implemented by these two statute amendments.

With regard to simultaneous elections, the point uiade by Advani Ji, no statute is required to be amended. Nor has the Election Commission made any such proposal. They have only suggested that a convention should be developed by the parties that they should hold simultaneous Elections. If T am correct, you say I am correct. Otherwise I will amend my submission. This is precisely the recommendation. I have all the four letters which have been received from the Election~Com-mission which incorporate these suggestions that by political convention this should be so. But who is to blame? I will again touch their nerve. In 1977, when we lost in the Parliamentary elections, these hon. Members who were then in the Government summarily dismissed all the State Governments where the Congress Government were in power. Was it fair on their part? And they say that we should... (Interruptions)

SHRI SATYA PRAKASH MALA-VIYA: Why did you follow it in 1980 by dismissing all the State Governments?

SHRI HANS RAJ BHARDWAJ: Is that democratic? They should have been allowed full term. (*Interruptions*) What is happening?

श्री राम भवधेम सिंह : जो अपनी पांच साल की जिन्दगी पूरी कर चुके के उनको डिसमिस करने में कोई हानि नहीं भी । (ध्यवधान) एक साल की भवधि प्रापने बढ़ा दी थी इसलिए हमने उनको डिसमिस किया था । (व्यवधान)

SHRI PARVATHANENI UPENDRA: Sir, on a point of information. The deviation started in 1971, not in 1978, because the Lok Sabha elections were held separately earlier. That is why the deviation started in 1971.

SHRI HANS RAJ BHARDWAJ: Upendra Ji please listen. You were not even In politics in 1971. You wore somewhere else.

SHRI HANS RAJ BHARDWAJ: I was President of the District Congress Committee.

SHRI PARVATHANENI UPENDRA: And where was your Prime Minister then?

SHRI HANS RAJ BHARDWAJ: My Prime Minister has been born in politics. This is inherent in his family blood (Interruptions) My Prime Minister has learnt politics in the womb. What are you talking about? (Interruptions) My Prime Minister is part of history. There is no denying it. This family has made history and nobody can deny that. And you have only to learn from this. Interruptions)

PROF. C. LAKSHMANNA; Sir, on the point of Election Commission's recommendations, as a part of the Election Commision's recommendations, there a recommendation organisation which does not hold elections should also be debarred. That has not been taken -vito account because the Congress has not held organisational elections for long. He has not mentioned about it. That is one of the recommendations.

SHRI HANS RAJ BHARDWAJ: When I come to the point they come to politics. I have submitted that out of sixteen proposals, thirteen are being implemented by this measure. Then Advani Ji raised a very valid point to save expenses this suggestion should be incorporated. I quite appreciate it, but I submit today we are discussing amendment of a statute. If a convention can be developed by which we can hold simultaneous elections, it is again to be a united political decision and a consensus of political parties alone can do it. If I do it today and they don't do it tomorrow, that v/ould not help.

SHRI LAL K. ADVANI; So far as the Opposition parties are concerned they have jointly proposed simultaneous elections. And furthermore in 1989 December Lok Sabha is due for elections. In February 1990 a large number of Assemblies are due for elections. This two month** gap can certainly be filled up and thes» can be held simultaneously. There should be no problem. It is a question of consensus among political parties. Let the Government agree to it and it will be done.

Bill 1988

the People (Amdt.)

SHRI HANS RAJ BHARDWAJ: I quite see it. The sincerity of purpose of Advani Ji is never in doubt, because I have known him since my childhood. He is a very reliable person, but are you in a position -----? But. Sir...

SHRI LAL K. ADVANI; Sir, I feel embarrased with such compliments.

SHRI HANS RAJ BHARDWAJ: He is very reliable and whatever he says he stands by it. But can he speak on behalf of his other friends? The decision is being made from somewhere else today... (Interruptions)

Sir, I need your protection. Advsniji will never embarrass himself to take decisions for the National Front or Political Affront °r whatever Affront So many Fronts are coming up. How can you speak for them? They don't accept you as their leader. I am saying with all the responsibility: Are you going to undertake a joint responsibility on behalf of all the Opposition parties? For yourself I can say that whatever you say you may mean it.

SHRI DIPEN GHOSH; Are you accepting him a_s your leader?

श्री लाल फ़ब्ल बाडवाणी: समापति जी. यह सनाल नहीं है । जब विपक्षी दलों ने यह सुझाव दिया है कि एक साथ चनाव होने चाहिए । इसको अगर कांग्रेस

[श्री लाल कृष्ण ग्राडवाणी] पार्टी भी मान जाये तो इसमें कोई दिक्कत नहीं होगी भ्रौर कम से कम जो यह दो महीने का श्रन्तर है यह तो खत्म कर दिया जाय।

SHRI HANS RAJ BHARDWAJ: Sir, with folded hands again I am saying that no Opposition leader is today in a position to speak for other Opposition leaders because there is no leader. That is the difficulty.. (Interruptions)..

I have great respect for you but you are Mr. Nobody in their forums. Kindly eee the conclaves, who are deciding today? I will give them details if they want to as to who are the decisive factors. You know it very well... (Interruptions)..., He is sitting behind me.

SHRr PARVATHANENI UPENDRA; Do you speak for Dr. Jagannath Mishra?

SHRI HANS RAJ BHARDWAJ: Yes, certainly, I speak for everybody. The whole side is with me. This is the difference between you and me- This is the vast difference. I can speak for everybody. I have the full support but you cannot speak except for yourself . . . (Interruptions)..

I fully appreciate the point made by the hon. Member, Mr. Advaniji that we should develop a healthy convention and we will discuss it at an appropriate time. But today it is not a part of the amendment of the Statute before us. We have received 16 proposals and we have not been able to take a decision on the elimination of non-serious candidates. What were the suggestions of the Election Commission on the elimination of non-serious candidates? You can ask me why we have not implemented because it is very urgent. Sir, the Election Commission suggested two things, We should raise the amount of deposit to eliminate non-Serious candidates. So

raising of deposit only cannot eliminate nonserious candidates. This is our thinking. We may be wrong. You may not like it because that is an elitist approach that you raise the money. If we put some vested interest candidates the money can be provided to those nonserious candidates. What happened in Allahabad? How many people were there? Haji Mastans money and everybody's money was there... (Interruptions)... Once you give a go-by to your principles of politics, you can use anybody's money. Keeping communal principles apart and financial principles apart money was used. AH principles were given a go-by only to achieve electoral success. That was seen by the people of this country and nobody could deny that this was not done. Where was the principled politics?

the People (AmdtJ

Bill 1988

SHRi M. A. BABY (Kerala): What about the money given for the genuine services?

SHRI HANS RAJ BHARDWAJ; I am not disputing it. That is our thinking....

SHRI M. S. GTJRUPADASWAMY: Why d₀ you oppose State funding?

SHRI HANS RAJ BHARDWAJ: 1 come to it one by one. State funding is the third item in my points of reply. . . . (Interruptions). . . Sir, I don't think that we should be in a hurry. We have got sufficient time.

लाल एष्ण छाडवाणी : ग्राप इलेक्शन कमीशन की बात कीजिये।

SHRI HANS RAJ BHARDWAJ Sir, I must also reply to Advaniji. He raised a point that in Britain the Speaker called a conference...

क्षी लाल इत्या अप्रवाणी : ग्राप इलेक्शन कमीशन की बात करिये। इलेक्शन कमीशन की एक कृशल रिक्मेन्डेशन है कि कांस्ट्यिशन को एमेन्ड करके जिस प्रकार से

पार्लियामेंट का इंडिपेंडेंट सेक्रेटरियट है वैसे ही इलेक्शन कमीशन का भी इंडिपेंडेंट सेक्रेटेरिएट होना चाहिए।

श्री सीत र म केसरी: जब जनता पार्टी की सरकार थी तब क्यों नहीं किया?

SHRi HANSRAJ BHARDWAJ: T am coming t_0 that. I said that We receive. $^{\wedge}$ 16 proposals.

श्री सोतारम केंसरी: मैंने उनसे पूछा है कि जब जनता पार्टी की सरकार थी तो तब क्यों नहीं किया?

SHRI HANS RAJ BHARDWAJ; Sir, the time of the House ig very precious but I want that some of it should be spent for their benent and for their education. Sir, in respect of non-/serious candidates, this was the proposal which is hardly a solution. So, we have still kept our mind open as to how to finish this menace of non-serious candidates and we can still welcome suggestions and there is absolutely open mind that non-serious candidates should not be allowed to spoil the election atmosphere. (Interruption).

SHRI LAL K. ADVAN: I have given one suggestion on that.

SHRI HANS RAJ BHARDWAJ: Your suggestion ha_s been noted and we will try to do full justice t_0 this. Delimitation, as the hon. Minister oi Law has been pleased to say, is net possible now. if you start delimitation, there will be problems for the hon. Members to go to their const'-tuencie, because the election is coming (Interruption).

SHRI M. S. GURUPADASWAMY-. Why did you delav delimitation though it was pending before you for a long time? You are aware of all 'ihat. Even now rotation of reserved

constituencies can be done within three or four months.

Bill 1988

SHRI HANS KAJ BHARDWAJ; 1 may submit, Sir, they may have_e a grievance on this but it is not possible to have del'mitanon because t_{ne} MPs are going to their constituencies and within a span or one year, the elections are going to Be held. So, it is not possible to rotate or change the constituencies now. It has been delayed but it is not possible to do it now. The MP_S have been consulted, others have been consumed and (hey do not favour it that it should be done now.

With regard to State funding, it is another very important area and I think, the emphasis of the arguments of the Opposition has been, somehow or the other... (Interruption) ------

SHRI M. S. GURUPADASWAMY: May I just ask you whether you go by the vested interests which have risen in various political parties since the rotation of reservation of constituencies; or you go by conventions? It is accepted that at the end of every census, delimitation has to take place. It has not been done for the last eigh+ years. Even now, rotation of lencies can be undertaken, can be friendship within four months. (*Interruption*),

SHRI HANS RAJ BHARDWAJ: Sir, I have made m_{ν} point $_{a}$ nd any suggestion is fully welcome. But the question is, it has not been found proper, at this stage, to undertake delimitation because the MPs say 'hat they will not be able to undertake tour of their constituencies and we do not want to keep anything \n uncertainty. That is what my submission is in this regard.

With regard to State funding, that is the major point which the Opposition has been making that there should be State funding of elections. Now, the State funding has never been recommended in taio by any Election Commission or by any of the Election Commissions. They suggest-

[Shri Han_s Raj Bhardwaj] ed that some stationery or something like that should be given to facilitate State funding, at a later stage. That limited suggestion has been made. But I may submit that this issue cannot be considered in isolation. They have connected the State funding with the List System because they say... (Inte. rruption).

SOME HON'BLE MEMBERS: No. no.

SHRI HANS RAJ BHARDWAJ: Yes, there can be no State funding without a List System because today, you have party candidates, you have independent candidates and anybody can contest election. Whom are you going to finance? These are issues which are fraught with legal dangers. If you give it to one person and den, this benefit to the other person, then it will be very problematic. It is not as simple as this. Can you reduce the menace of money power by State funding of the election? It is a well-known fact that money comes in from various sources. Can you limit it that only the State funding will be accepted and no other source of money can be accepted? Who combined all these political parties today? It is well known that funds are flowing from all directions, funds are flowing from unhygienic sources i_n the elections, as I pointed out. They arer accepting money from Haji Mastan and everybody fn the elections {Interruptions} •

SHRI LAL K. ADVANI: Even from Swiss bank

SHRI HANS RAJ BHARDWAJ: These issues are not free from doubt. It has not been possible to accept State funding because the country has allowed everybody whjo is qualified to enter the election fray. So, you cannot extend the facility of State funding to one person and deny it to the other. This issue has not been accepted. I am again submitting, the Election Commission had never suggested full funding. ..as suggested by you that there can be only one source of

funding, namely the State and no> other source.

SHRI LAL K. ADVANI: The Election, Commission has described itself as the weaker pillar of democracy and it is suggested that by suitable amendments to the Constitution, the same privileges and safeguards, in the matter of its secretariat and staff be provided to it as are provided to Parliament, Supreme Court, Jom-ptroller and Auditor General of India and Union Public Service Commission. What do you have to say about this particular recommendation?

SHRII HANS RAJ BHARDWAJ: 1 am coming to all those points, one after another. When I deal with one point, they go to another. I would like to tell hon. Members that I have studied their points very carefully and I will reply to each one of them point by point. How much strength can be given to the Election Commission and in what shape is a different issue. I have now explained the three points which we have not implemented and there is absolutely no other point which was suggested by the Election Commission and we have not taken either by amendment of statute or of the Constitution. Some suggestions like introduction of identity cards etc. will be implemented by amending the rules and identity cards are still provided under the rules. They have to be implemented in consultation with the States because it is they who will have to get them prepared under the supervision of the Election Commission. Out of the 16 proposals given, we have implemented 13 and We have given valid reasons for not implementing the other three. Do you think this is a piecemeal legislation? " This is a full-fledged legislation which the Election Commission suggested and the Government has implemented.

Now, with regard to the Election Commission, I again say that the Election Commission is a Constitutional

authority. I want to remove the illu- ' sion from the mind of the Opposition which eavs that it is a limb of the Law Ministry. It is not correct to say that. It is created under the statute a separate Chapter in the Constitution which is the highest law of the land. So, the Election Commission functions under the Constitution. And it has certain plenary powers under the Constitution. Nobody can deny it and I. as state Law Minister, can say with confidence that we have never interfered in the functioning of the Election Commission. It is an illusion of your mind that it is a limb of the Law Ministry. All appointments in the Election Commission are made by the President of India. They are appointed by nobody else-Who appoints the judges of the Supreme Court appoints the Election Commission. All the appointments made remain under the control anc? discipline of the Election Commission of India. So far as giving the Commission independence is concerned, I would like to say that it is under the scheme of the Constitution. If you accept Constitutional scheme, there is no room for doubt that the Election Commission functions under the Chapter provided in the Const .U-tion of India. Why do you" say that it is not enjoying autonomy or indeas envisaged under Constitution? If you go into the functioning of the Lok Sabha and Rajya Sabha Secretariats, it is provided under the Constitution. Likewise, the functioning of the Election Commission is also under the Constitution. This is a very sacred institution. Some of the hon. Members went to the extent of saying that it ia not independent. I do not agree. It is fully independent. How the Election Commission functions is well known. It functions not only in New Delhi. It functions in almost all the States. It function even where Opposition parties are in power. Do you have any grievance against youi own Chief Electoral Officers? They are placed at the disposal of the Election.

Commission. There is a scheme and that chapter is there in the Representation of the People Act. The Chief Electoral Officer is appointed from among the officers of the State by the Ejection Commission in con-sultation with the State Government. The whole machinery in the State i_s under that Officer. It is the District Returning Officer or the Assistant District Returning Officer who closes the enumeration work. It ig always mder the superintendence or supervision of the Election Commission. Can you say how you or I can interfere in that process? The Supreme Court decision in the West Bengal case was cited. There is a decision of the Supreme Court that we cannot interfere with the process of enumeration, that we cannot interfere once the election process is on and it is the power of superintendence, that plenary power, which is given to the Election Commission under the Constitution which is exclusively charged with this duty. So, where is the question on doubting the integrity and functioning of the Election Commission? I welcome if they say that more powers are needed, that more teeth need to be given, a nd that more autonomy is given to the Election Commission in some areas, and that is what is being done. Now, Sir, it irritates them when we say that for the period of enumeration and for the period of the election process, the officers who are charged with the election duties by the States under the relevant Chapter of the Representation of the People Act, they Iwill temporarily come under the supervision, superintendence and control, etc. of the Election Commission, and they say, "No,

no. Don't give this power to the Election Commission." Now, are you sincere about the powers of the Election Commission? Really are you sincere? No, You are not sincere. You want that it should not be under him, that the machinery should not be under him... (.Interruptions)...

SHRI PARVATHANENI UPENDRA: All right. You adopt it now... (Interruptions)...

31

SHRI HANS RAJ BHARDWAJ: Several times it was abused in. Harvana and elsewhere also and we will • not allow this to be abused anywhere; else. . . (Interruptions)... Sir, it is this intention of thelirs which is wrong... (Interruptions) ... We are putting our officers also and it is not only the State machinery that would be put under the Election Commission, but also all the machinery belonging to the Centre will come under it.

श्री राम अवधेश िहः इतका विहार अीर उत्तर प्रदेश में भी दुरुप्योग हुआ है

SHRI MOTURU HANUMANTHA RAO: (Andhra Pradesh): Did not the Election Commission ask the Government of India to deploy the Army? ... (Interruptions)... Sir, may I ask the honourable Minister whether the Election Commission had recommended to the Government of India to send the army to conduct the elec-; tions there in Tripura?

SHRI HANS RAJ BHARDWAJ: I Sir, I take the responsibility and say that I will put all the machinery, whether it is the Central macihnery or whether it is the paramilitary forces or whether it is the State machinery, under the charge of the Election Commission, and this is the proposal before u_s today. I don't doubt, again I say, Advaniji's intention, because when he says something he means it. But see the other side, the Deople who have criticised the Election Commission. They have always said, "No, no. We have no faith in the one-man Election Commission, but we will have faith in the threemember Commission.". I will come to that point a little later. But is it not a welcome step today that we all of us, all the Members of the thi? House, as was don' by the other House, should welcome it? But it is with the State machinery, whather it is the machinery in the States or at the Centre, that we expect the Election Commission as the -exclusive forum or institution to deal

with the election process in the coun try and we should allow temporarili that machinery to be under him ii we have faith in that institution There is no harm. There are two propositions. Either at the time it should be under the Chief Minister or it should be under the Election Commission. Now, you see. Sir, thai they want that it should not come Election Commission, but under the Chief under the Minister,

Bill 1988

the People (Amdt.)

who is himself contesting the election at that time! Where is the fairness? Fairness lies in saying when we say, with one voice, The machinery should be under the "Yes. Election Commission, whether it is youi machinery or our machiney.". Now, this is not the position in the States. Our Governments are also there, the Congress (I) Governments are also there, in several States and we also accent that our machinery at time should be under him. Where does You will the problem lie? kindly appreciate this point, Sir. At the time of enumeration, we have this experience that the voters are removed in the names of large chunks when thev find weaker sections. Harijans. Scheduled Caste people, minorities, women, etc. to be and wherever they have found that these are not favourable to them, they say, "Yes. You delete them.". It becomes difficult for them when hundreds of people come and say, "Our names have been deleted in. large At the time of poll you will chunks.". find that you own names are not there. So, we want that when an officer who is doing the enumeration work is not doing the work properly, the Election Commission should be in a position to deal with that officer firmly. Secondly, it has also been our experience that people start showing their muscle power which is so pertinent to some of the Dais on the other side. Now, you start using the muscle power and there are forces of the State also. Many of the officers has complained in the adjoining State that they were forced to do booth

SHRIMATI BIJOYA CHAKRA-VARTY (Assam): Sir I would like

to know whom the Minister wants to implicate by saying these things? ... (Interruptions)...

12 Noon

33

SHRI HANS RAJ BHARDWAJ: Sir. I am again requesting with folded hands to kindly ponder who are forming these brigades-green. red and yellow. So many types of brigades are being formed by them wearing fantastic types of clothes and fantastic type_s of dresses. They are making a mockery not only of the political system of this country, but they are also making a mockery of this country.

(Interruptions')

श्री वीरेन्द्र वर्ना (उत्तर प्रदेश) : श्री बटा सिंह जी जो पहने हैं, क्या वह भी फैन्टास्टिक है ? श्राप कहते हैं कि यह साफा फैन्टास्टिक है। सरदार दरबारा सिंह जी जो पहने हैं,... (ब्यवधान) ।

SHRI HANS RAJ BHARDWAJ: Kindly, see. Virendra Vermaji is wearing a very proper dress. I am not finding fault with it. You are properly dressed.J Kindly see, Sir. I am pointing out the scenario which I have witnessed. It is a very important thing, Sir. I am an eye-witness to one thing. I wish the entire opposition to take charge of the situation, You come out from an adjoining State all dressed up in green on motorcycles carrying arms and running in the streets.

श्री सत्य प्रकाश म लबीय : इलाहाबाद में जो हुआ . . . (व्यवधान)

SHRI HANS RAJ BHARDWAJ: Are you supporting it? Nobody can support fit.

(Interruptions)

SHRIMATI RENUKA CHOWDHU-RY: Do we not have the freedom in this country t_0 move as we choose.

Bill 1988

the People (Amdt.)

SHRI HANS RAJ BHARDWAJ: No brigade will be allowed to operate like this.

SHRIMATI RENUKA CHOWDHU-RY: We don't have aircraft and helicopters to move around.

(Interruptions)

SHRI HANS RAJ BHARDWAJ: Sir, you see one specimen of the brigade. This is a danger to democracy. (Interruptions)

SHRIMATI RENUKA CHOWDHU-RY: This is the status of the women in the country. Take note that anyone who does this is not going to be accepted by the people.

SHRI A. G. KULKARNI; Sir, a cameraman should be brought here so that an excellent shot can be taken.

SHRI HANS RAJ BHARDWAJ: I have requested my elderly collea-que, Mr. Kulkarni, to reply to her. (Interruptions)

SHRIMATI RENUKA CHOWDHU-RY: I want to know whether the Minister can go on meandering like this talking about who wears what and on what one travels. Is it a part of the electoral reforms? Are you removing the freedom of an individual in the country to move and dress as he chooses? Answer yes or not

(Interruptions)

SHRI HANS RAJ BHARDWAJ: I have made by submission, Sir. I leave it to them. If they find that iress

SHRIMATI RENUKA CHOWDHU-BY: If was done for security. But they have burnt their fingers and now they want to hoodwink us saying that they are having it for the benefit of this country. They should have some shame. They have no self-respect. I feel ashame to associate myself with the Minister. (Interruptions)

चीन भी टोपी पहन कर ...(व्यवधान)... इम देखते वह कैसे भेस बदलते रहते हैं। यह ग्रपना ड्रेस रोज बदलते हैं।... (व्यवधान)

SHRI HANS RAJ BHARDWAJ: I am not suggesting for a moment any dress for her at all. (Interruptions)

श्री मोर्जा इशविश्वेम (गुजरात) : ग्रीरत का ड्रेस पहने या जेंट का ड्रेस पहने, अर्घ नारीश्वर का ड्रेस पहन कर यह किसको उल्ल बना रहे हैं? यह भ्रापका ड्रामा है । . . . (ख्वयध्सन)

SHRI HANS RAJ BHARDWAJ: I am coming to Advaniji.

श्री समापति : एक घंटा चार मिनट हो गये हैं। ... (व्यवधान)

SHRI HANS RAJ BHARDWAJ: I am finishing in half an hour. Sir, I am (interrupted Iby such tfotfceful personalities. I am scared of their interruptions. I am too frail to face them.

(Interruptions)

MR. CHAIRMAN: Are you going to pacify her?

SHRI HANS RAJ BHARDWAJ-Sir. I am making brief submissions, not very large ones. But I am being interrupted. (Interruptions) I am only suggesting that if you are committed to fair and free elections, then stop intimidation of the voters in any form. And that should

be the commitment of everybody. We should not intimidate. And that is where, Sir, we have made the provision in this Bill that for a temporary period the machinery charged with the duty to hold elections in the country should come under the control of the Election Commission. I don't think anybody can dispute that. It is a fair provision and immediately we can implement this.

Bill 1988

Sir, so far as the point of establi-shmg a Secretariat like the Lok Sabha

fee Rajva Sabha is concerned, these institutions of democracy, Lok Sabha and Raiya Sabha, I agree function very efficiently and there is no doubt about it. And even the Election Commission, I can say with res no'isibility, functions with similar rromtitude and similar efficiency. I am a witness to it because t remain in close touch with it and I am proud cf it. If anybody has got different ideas. I do not share with him. And. Sir. the Election Comission can be strengthened in verious forms. They say, you make the Secretariat independent Sir, we say...

SHRT LAL K. ADVANT The Election Commission says this. This is important. The Election. Commision has demanded it. What is the response?

SHRI HANS RAJ BHARDWAJ: Sir, we are having a dialogue everyday with the Election Commission. But today is this question. Why do you dispute that this machinery charged with holding of the elections should go to the Election Commission?

SHRI LAL K. ADVANI: Sir, to the best of my knowledge, even this provision was not discussed with the Election Commission.

> SHRI HANS RAJ BHBARDWAJ: Sir, I beg to submit that the Election Commission, when the question came , UD for countermanding the election in the recent by-elections in Harvana and

elsewher, did show some helplessness that we have n₀ powers under the sta tute. We have given powers now. H at a prticular polling station or in a constituency, there is a largescale booth-capturing or some wrong conduct of elections, the Election Commission can countermand it. But the question is that they say the same thing in two ways. We say that the Election Commission can be strengthened at the spot and can be given more powers by controlling the staff which is doing that mischief in. the States. They say, "no, only the Secretariat should be provided independently and to the rest of it, we do not agree". See the two propositions. Which one is important? (Interruptions) Sir, that is where the difference lies in the approach. We say that thousands and thousands of officers and men who go to the polling booth right up to the Chief Electoral Officer, the police and everybody, should come under the Election Commission. They say, 'we do not agree on this'...

SHRI LAL K. ADVANI: Sir, to the best of my knowledge, this particular provision was not even discussed with the Election Commission. After all, it is the Election Commission which will have to bear the burden cock

SHRI HANS RAJ BHARDWAJ: T will give you the letters of the Elec-lion Commission. The Election Com-rnissicca has never demanded a Secretariat independent like the Lok Sabha. Kindly see that.

SHRI LAL K. ADVANI: I have got a reply in Parliament.

SHRI HANS RAJ BHARDWAJ: We can exchange our notes.

SHRI LAL K. ADVANI: In 1982, we have got a reply in Parliament quoting the Election Commission.

SHRI HANS RAJ BHARDWAJ: We can exchange our notes. But, for the time being, I am persuading you to support my proposal in the Bill that

the machinery should come under the Election Commission. What is your reply to that? Why are you hesitant unless you are interested to use that machinery to your advantage in the elections

Bill 1988

the People (Amdt.)

(Interruptions)

Sir, with regard to an important aspect which Kulkarniji touched upon jesterday, today, the effort is to be known as so and so party, so and so Dal, and so and so institution and so and s_0 leader. There is no effort to have a common approach of being an Indian. There are forces of commu-nalism, forces of disruption, fissiparous tendencies which are propping their head, and Kulkarniji pointed out that Ihey are the gravest danger to demo cracy. So, we have provided in the Bill that these communal forces will be curbed, the evil forces will be curbed, and we will see if you co-operate that these forces are not allowed to enter the election fray and pollute our body Politics... (Interruptions)

DR. G. VIJAYA MOHAN REDDY: (Andhra Pradesh): What about Bhindvanwale? You have committed mistake

SHRI HANS RAJ BHARDWAJ: Sir, this running commentary only shows their lack of confidence in democracy.

SHKIMATI RENUKA CHOWDHU-RY-There will be no interruption if...

SHRI HANS RAJ BHARDWAJ: Sir. I would have finished by now but Tor these interruptions. I will have to go to the history of their grand-fathers if they speak like that. (Interruptions) But I do not want to go into that. I have been born in politics right from the childhood and I have travelled thit journey to New Delhi on foot. I have not come through the backdoor. (Interruptions)

SHRIMATI RENUKA CHOWDHU-RY: backdoor entry? Come (Interruptions). Who has come by backdoor entry here? (Interruptions).

SHRI HANS RAJ BHARDWAJ: By defrauding the people in the name of religion.

SHRIMATI RENUKA CHOWDHU-RY: Sir, you are tolerating it.

सर, यह क्या है? हमारे साथ क्या सुनाकर जा रहे हैं? सवाल का जवाब देते नहीं, अपना-ग्रपना नो-रिप्लाई । यह क्या रेप्लाई सुना रहे ? सुन-सुन कर कान पक गए । ... (व्यवधान) ... सनापित महोदय, हमारी रक्षा कीजिए, हमारी सुरक्षा कीजिए। यह क्या हो रहा है ? यह क्या सुना रहे हैं--इनके ग्रांडफादर, हमारे ग्रांडफादर भौर यह सब देख रहे हैं भ्राप । बुटा सिंह जी किसी की बीवी के ऊपर आ गए और यह हमारे खानदान के ऊपर... (व्यवधान)...

PROF. C- LAKSHMANNA: Sir, we seek your proection.

MR. CHAIRMAN; Mr. Bhardwaj, please do not discuss about parents End parents. Kindly, no, no.

SHRI HANS RAJ BHARDWAJ: Sir, I am being interrupted. Kindly ask them not to interrupt me.

MR. CHAIRMAN: No no, kindly do not answer by going to their grand parents.

SHRI PARVATHANENI UPEND-RA; Sir, this is highly objectionable. Where is the Minister going? Sir, some have been defeated in the New Delhi Municipal Committee twice and they have come through backjdoor. Some have been defeated in the Assembly elections and they have corn-through backdoor. Some have been defeated in the Lok Sabha election and they have come here through backdoor.

MR. CHAIRMAN; Let us not go to the backdoor. Let us come to the

point. (Interruptions). I have already said that this idea of grandparents and grand-fathers should not be there.

the People (Amdt.) Bill 1988

SHRI DIPEN GHOSH: What has dadanani not to do here? Why does he refer to grandfather? That word should be expunged.

SHRi HANS RAJ BHARDWAJ: I referred to political grandfather.

SHRI DIPEN GHOSH: Sir, he has referred to someone's grandfather.

SHRI HANS RAJ BHARDWAJ: Nobody's grand-father.

SHRI DIPEN GHOSH: We know only one grand-father, grand-father of the present Prime Minister. Does he refer to that grandfather.

SHRi HANS RAJ BHARDWAJ: Sir, I am not referring to any hon. Member's grandfather, I mean the political ideology of that party, nothing else. And you can take it in that sense. I thought what I said, you will understand it, but if they feel it is personal. I will not say so. I do net mean any disrespect to anybody's family. From grandfather I meant the legacy of that party or the legacy of that Dal, or whatever it is. I do not say anything else and if you are hurt, I will withdraw my words. (Interruptions). Sir, there is an old saying, when somebody acused somebody and he objected, he said, no, 1 did not mean you your grand-father must have done it. That kind of rebuff if they do not enjoy, I do not want to say it. I only meant to say poli tical philosophy of their parties. I do not want to go into it and I will only stick to my proposition.

MR. CHAIRMAN; You speak on the ';T*r*!W subject.

SHRI HANS RAJ BHARDWAJ: But one thing I will request Sir. I need your protection and this type of interruptions should be stopped. (*Interruptions*).

MR. CHAIRMAN: No, no.

SHRI A. G. KULKARNI: Sir, he has not convincingly replied to what the position is with regard to communal parties in the new electoral system.

Representation of

SHRI HANS RAJ BHARDWAJ: I am coming to that point, which is a very important point today, the position of the communal parties.

थीं सभापति : ग्राप पाइंट पर बोलते जाइए । किसी को छेड़िए मत ।

श्री हंतराज भारद्वाज :सर, मैं कहां छेड़ता हू ।

sir vou nave known me since my childhood. Have I ever done any such thing? I have not indulged in this activity since my childhood and I, am far from doing it. i have risen to this place under his feet. Don't say that. And I am proud of it.

SHRI PARVATHANENI UPENDRA: Does he know your grandfather?

SHRI HANS RAJ BHARDWAJ: Yes, he knows every inch of me, but not yours.

SHRI DIPEN GHOSH: Every inch? Sir, what is this language? His English is so poor.

SHRI PARVATHANENI UPENDRA: It is a very bad language; if you accept that....

SHRI HANS RAJ BHARDWAJ: I am not saying anything. Let them listen. I am only replying.

Sir, a very senior Member of this House

SHRI RAM AWADHESH SINGH: What do you mean by back door?

SHRI HANS RAJ BHARDWAJ: Kulkarniji has made a very important point, namely, the functioning of communal political parties hi the country. You will kindly appreciate that it is a grave danger to democracy; it is a grave danger to secularism; it is a grave danger to the system as a whole. So, we have brought certain measures in the registration of political parties, where communal parties will not be allowed to take part in the election fray. We have already passed another law, Prevention of Misuse of Religious Institutions. There we have made a detailed provision that nobody who is charged with running of a temple, a guiudwara, a church or a mosque, will be allowed to use it for any political purpose and if there is a violation of this provision there is a punishment provided, a very severe punishment provided. So, that disqualification has been brought within the mischief o(these provisions. We have also dealt with several economic offenders. In the category of offences, we have added several social offences committed like Sati, dowry deaths, and all these have been added. Every law that is made in the country is because of the society's thinking in that direction and demand of the society. So, we have included all these offences. I am grateful that all the Members have appreciated the introduction of this new definition in the clause of disqualification.

the People (Amdt.) Bill 1988

श्री यीरेन्द्र वर्मा: मस्लिम कम्यनल है कि नहीं ?

SHRI HANS RAJ BHARDWAJ: देखिए ग्राप फिर मझ से सवाल पुछ रहे हैं। जो कम्युनलिज्म ग्राप लोगों के दिमांग में भरा हुआ है, उससे बुरा किसी के दिमाग में नहीं है। भ्राप हरिजन को बोट नहीं देने देते अपनी कांस्टिटयुंसी में श्रीर मझ से सवाल करते हैं।

Sir, has he ever allowed in Chap-rauli any vote to a Harijan? Harijans there have never seen voting till today. Ask anybody from the Western U.P. and this particular political party is responsible. They are raising it again. I am making a positive point.

भी सत्य प्रकाश मालबीय : सभापति जी, एक परिकुलर कांस्टिटयंसी को नेम करके कह रहे हैं, मेरा कहना यह है कि यह विल्कुल झठ है, मिथ्या ग्रारोप है . . . (च्यवधान) . . . कमी पिटीशन में नहीं गए। अगर जाते तो पता चल जाता ।

भारद्वाज पेंडिंग है।

भो सत्व प्रकाश मालवीय: छपरौली वाला ? उससे पहले . . .

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); I was election incharge of Chaprauli. Harijans voted in larger numbers than people like him who did not come out to vote. They played bridge and did not come out to vote.

SHRI HANS RAJ BHARDWAJ: If he says so, I will believe. Maybe, when he went there, they were uiiowed to vote, not otherwise.

भी वारेन्द्र वर्मा: आप तो जुबानी कह रहे हैं...(व्यवधान)... इलेक्शन पिटीशन से साफ होता है सही या नलत । मैं तो पुछ रहा हूं कि मुस्लिम लीग को आप कम्युनल मानते हैं या नहीं ?

SHRI HANS RAJ BHARDWAJ: I wouldn't answer: individual questions should not be asked otherwise individual embarrassing replies would come. So far as the menace of communalism is concerned, I think the entire House has unanimously supported it and I am satisfied that I have got the support of the whole House. We are determined, to ban communalism in the body politic of this country....

SHRI VIRENDRA VERMA; Except: Muslim League.

SHR1 HANS RAJ BHARDWAJ: Another point made by opposition Members is with regard to list system.

List system is not ia national interest and i have not been able to understand why such senior Members are sugges ting Lst system. You are electing people without voters' verdict! How are you going to have the List System in a country like ours wher? each, voter is keen to cast his vote? [am happy to see that this is tb° general view. Members who spoke from this side, while stressing that voting should be compulsory, also made the point that a voter would not like to alienate his right in favour of anybody, they would like to enjoy this right of universal adult sufferage conferred on tham by law and tha; they would not like to have an indirect type of election. Therefore, Sir, it is not possible to have the List System in a country like ours. We want the people to participate in thi;, process of deciding their own fate by exercising their right to vote, by ballot This is the commitment and the founding fahers did not And any other system proper for the country. W:r know the history. One term was ased by Mr. Advani. I would respectfully tell him that this is not a correct approach towards politics in this coun try. If I remember it correctly, he used the term 'stable multiplicity'. How cen stability and multiplicity go together? You know what was the experience in regard to coalition Govern ments in various States as well as at the Centre. What was the tragedy? Parliament was used fo'r disqualifying the greatest leader of this country, Indiraji. Parliament was used. . (Interruptions)

AN HON. MEMBER: In Tripura, you are coalition running Government. (Interruptions)

SHRI HANS RAJ BHARDWAJ We know how the coalition was run. Somebody was trying io take vengeance. Somebody was trying to setti? his own score. There was no proper control by the leadership. {Tnterrvptions).

SHRI E. BALANANDAN (Kerala): In Keraia, you were in a coalition Government for ten years. (Interruptions).

SHRI HANS RAJ BHARDWAJ: The proper term for this is 'odd multiplicity'. This type of odd multiplicity would not be in the national interest. This country needs Congress. ... (*In-terruptioins*)

ठाकर जगतमास सिष्ठ : विपरीत दिशाओं को जाने वाले याती एक प्लेटफार्म पर खड़े तो हो सकते हैं, एक ट्रेन में नहीं जा सकते (व्यवधान)

श्री राम अवधेश ितह: कांग्रेस राज्यों में कोट की तरह से क्यों मुख्य मंत्री बदल रहे हैं (ब्यवधान)

भी दर**बार।** लिह : मुझे सिर्फ एक बात पूछनी है कि बहुत सी कम्युनल पार्टियां अपना रिलिजियस झण्डा जो है, वह लेकर इलेक्शन लडने के लिए बाहर जाते हैं । तो आप इसको बंद करेंगे या नहीं ?

SHRI SUBRAMANIAN SWAMY: Why do you use the National Flag?

SHRI HANS RAJ BHARDWAJ: Sir, this is not in the present propo-sals. But I would like to say one thing here that Congress stands for the freedom of this country, Congress stands for the economic independence of this country and Congress...

SHRI PARVATHANENI UPENDRA; That was a different Congress, not Congress (Interruptions)

SHRI HANS RAJ BHARDWAJ: That is why we use the National Flag. (Interruptions) I would like to remind Mr. Subramanian Swamy. He is a very learned person. He must kno>v that those parties which differed with the ideologies and programmes of the Conress have vanished from the electoral scene. The Jan Sangh vani-

shed. The Swatantra Party vanished. Other socialist parties have vanished. Whatever is left today is a confused Opposition in this country. They are going to give leadership!

the People (Amdt.) Bill 1988

क्षो तमापति : आपका भाषण समाप्त हो गया है ?

SHRI HANS RAJ BHARDWAJ: One more point, with your permission (Interruptions).

SHRI GURUDAS DAS GUPTA Are we listening to an election speech here? He is inaugurating the election campaign of his party

MR. CHAIRMAN; Why do you want to prolong it? I am trying to.

SHRI HANS RAJ BHARDWAJ: Sir, we have got a very wholesome provision against booth-capturing. I am very happy that the entire House has appreciated it. This will curb the menace of mussle power. I am grateful to the whole House. You have at least realised that this ia a very very grave danger to democracy and nobody will tolerate it. I hope you implement this in letter and spirit.

The House has appreciated the provision in regard to voting age made in the Constitution (Amendment) Bill. The House is unanimous that tho menace of booth-capturing, the menace of communalism and the menace of fundamentalism should be curbed. There is no disputed area. Therefore, [hoDe these two Bills will be passed by the House unanimously. I commend these two legislations to the House for unanimous acceptance. Thank you.

MR. CHAIRMAN; The question is:

That the Bill further to amend the Constituion of India, ss passed by the Lok Sabha, be taken Into consideration.'

The House divided

Representation of

MR. CHAIRMAN;

Ayes-201

Noes-Nil

Aves-201

Advani, Shri Lai K.
Ahluwalia, Shri S. S.
Amin, Shri Mohammed
Amin, Shri Mohammed
Amla, Shri Tirath Ram
Amrita Pritam, Shrimati
Anand Sharma, Shri

Ansari, Shri Mohammed Amin

Antony, Shri A. K.
Ashwani Kumar, Shri
Baby, Shri M. A.
Bagrodia, Shri Santosh
Balanandan, Shri E.
Balaram, Shri N. E.
Bansal, Shri Pawan Kumar
Barongpa, Shri Sushil
Basu, Shri Chitta

Basumatari, Shri Dharanidha_r

Basu Ray, Shri Sunil Bekal Utsahi, Shri Bhajan Lai, Shri

Bhandare, Shri Murlidhar Chandraka

Bhandare, Shri Murlidhar

Chandrakant

Bhardwaj, Shri Hans Raj Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar Chakravarty, Shrimati Bijoya Chatterjee, Prof. (Mrs.) Asima Chateuryedi, Shri Bhuvnesh Chaudhuri, Shri Tridib Chavan, Shri S. B.

Chowdhary, Shri Ram Sewak Chowdhury, Shrimati Renuk_a

Darbara Singh, Shri

Das Gupta, Shri Gurudas

Deori, Shrimati O^men Moyang

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao

Narayanra₀ Dharam Pal, Shri Dhusiya, Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr. Fernandes, Shri John F. Fotedar, Shri Makhan Lai Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash

Ghosh, Shri Dipen

Goswami, Shri Ramnarayan Gowda, Shri D. B. Chandre Gowda, Shri K. G. Thimm_e Gupta, Shri Vishwa Bhandhu Gurupadaswamy, Shri M. S. Hanumanthappa, Shri H.

Hari Singh, Shri

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Bahaul Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish Jaswant Singh, Shri Javali, Shri J. P. Jani, Shri Jagadish

Joshi, Shrimati Sudh_a Vijay Kailashpati, Shrimati Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan Kesri, Shri Sitaram Khan, Dr. Abrar Ahmed Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Kulkarni, Shri A. G.

Kunjachen, Shri P. K.

Lakshmanna, Prof. C.

Lather, Shri Mohinde, Singh

Laxmi Narain, Shri

Lenka, Shri Khanu Charan

Mahajan, Shri Pramod

Mahendra Prasad, Shri

Maheswarappa, Shri K. G.

Mahishi, Dr. (Shrimati) Sarojini

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Malaviya, Shri Radhakishan

Malaviya, Shri Satya Prakash

Malik, Shri Mukhtiar Singh

Manhar, Shri Bhagafcram

Masodkar, Shri Bhaska, Annaji

Mathur, Shri Manmohan

Mat to, Shri Ghulam Rasool

Mecna, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mirza Irshadbaig, Shri

Mishra, Dr. Jagannath

Mis lira, Shri Kailash Pati

Mishra, Shri Sheo Kumar

Mishra, Shri Shiv Pratap

Mittal, Shri Satya Paul

Mohanty, Shri Subas

Mohapatra, Shri Basudeb

Morarka, Shri Kamal

Mukherjee, Shri Samar

Naik, Shri G. Swamy

Naik, Shri L. Narsingh

Naik, Shri R. S.

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

iPande, Shri Bishambhar Nath

fiPandey, Shrimati Manorama

iPandey, Dr. Ratnakar

J Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh Patil,

Shrimati Suryakanta Jayawant.

ran

Pattnaik, Shiri Sunil Kumar

Poddar, Dr. R. K.

Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga 1

Rafique Alam, Shri

Pahman, Shri Mohd. Khaleelur Rai,

Shri Kaipnath.

Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K.

Rao, Shri Gopala Eao

JUo, Shri Moturu Hanumantha

Rao, Shri Yalla Sesi Bhusana

Ratan Kumari, Shrimati

1 Rathwa, Shri Ramsii'i

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri B. Satyanarayan Reddy,

Dr. G. Vijaya Mohan Reddy, Shri T.

Chandrashekhar

Richaaria, Dr. Govind Das

Sahay, Shri Dayanand, Sahu,

Shri Baikunthnath

R9J KUMAR 1507 RS 8x10x14 10-5-89

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salve, Shri N. K. P.

Sambasivam, Shri Era

Satya Bahin, Shrimati

Sayeed, Mufti Mohammad

Sen, Shri Ashis

Sen, Shri Sukomal Sharma,

Shri Chandan Sharma, Shri

Satish Kumar

Shiv Shanker, Shri P. Siddiqi,

Shri Shamim Ahmed Singh, Shri

Bi_r Bahadur

Singh, Shri Bir Bhadira Pratap

Singh, Shri R. K. Dorendra

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri Ram Awadesh

Singh, Dr. Rudra Pratap

Singh, Shri Surender

Singh, Shri Vishvjit P.

Sinha, Shri Yashwant

Sivaji, Dr. Yelamanchili

Solanki, Shri Madhavsinh

Sreedharan, Shri Arangil

Sukul, Shri P. N.

Swamy, Shri Subramanian

Taimur, Shrimati Syeda Anawara

Talari Manohar, Shri

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Thangkabalu, Shri K. V.

Tiria, Kumari Sushila

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Upendra, Shri Parvathaneni

Vajpayee, Shri Atal Rihari

Valiullah, Shri Raoof

Verma, Shri Kapil

Verma, Shrimati Veena

Verma, Shri Virendra

Vikal, Shri Ram Chandra

Vincent, Shri M.

Vara, Shri Motilal

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

Noes—Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voUng. MR. CHAIRMAN: We shall now take up clause-by-c^ause consideration of the Bill

The question is

"That Cause 2 stand part of the Bill."

The House divided.

MR. CHAIRMAN-

Ayes-201

Noes-Nil

Ayes - 201

Advani, Shri Lai K.

Ahluwalia, Shri S. S.

Alva, Shrimati Margaret

Amin, Shri Mohammed

Amla, Shri 'firath Ram

Amrita Pritam, Shrimati

Anand Sharnia, Shri

Ansari, Shri Mohammed Amin

Antony, Shri A. K.

Ashwani Kumar, Shri

Baby, Shri M. A

Bagrodia, Shri Santosh

Balanandan, Shri E.

Balaram, Shri N. E.

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Basu, Shri Chitta

Basumatari, Shri Dharanidhar

Basu Ray, Shri Sunil

Bekal Utsahi, Shri

Bhajan Lai, Shri

Bhandare, Shri Murlidhar

Chandrakant

Bhardwaj, Shri Hans Raj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chakravarty, Shrimati Bijoya

Chatteriee, Prof. (Mrs.) Asima

Bill 1988

Chaturvedi, Shri Bhuvnesh Chaudhuri, Shri Tridib

Chavan, Shri S. B.

Chovvdhary, Shri Rain Sewak Chowdhury, Shrimati Renuka

Darbara Singh, Shri Das Gupta. Shri Gurudas

Deori, Shrimati Otn«m Moyong

De;;ai, Shri Jagesh

Deshmukh, Shri Shankarrao

Narayanrao Dharam Pal, Shri Dhusiya, Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr.

Fernandes, Shri John F. Fotedar, Shri Makhaa Lai Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash

Ghosh, Shri Dipea

Gcswami, Shri Ramnarayan Gowda, Shri D. B. Chands* Gciwda, Shri K. G. Thiinme Gupta, Shri Vishwa Bhandhu Gurupadaswamy, Shri M. S. Hanumanthappa, Shri H.

Hari Singh, Shri

Hashmi, Shri Shannim

Heptulla, Dr. (Shrimati) Najma

Islam Shri BaharuL Jacob, Shri M. M-

Jadhav, Shri Vithalcao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish Javali, Shri J. P. Jogi, Shri Ajit P. K.

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao

KAT, Shri Narayan

Kesri, Shri Sitaram

Khan, Dr. Abrar Ahmed Khaparde, Miss Saroj

Khatun, Kumari Sayeeda Kidwai,

Dr. Mohd. Hashim Kollur, Shri M. L. Koya, Shri B. V. Adbulla Kulkarni, Shri A. G.

Kunjachen, Shri P. K. Lakshinanna, Prof. C.

Lather, Shri Mohinder Singh

Laxmi Narain, Shri Lenka Shri Kahnu Charaa Mahajan, Shri Pramod Mahendra Prasad, Shri Maheswarappa, Shri K. G.

Mahishi, Dr. (Shrimati) Sarojini

Mahto, Shri Bandhu Majhi, Shri Prithibi

Malaviya, Shri Radhakishan

Malaviya, Shri Satya Prakash Malik,

Shrj Mukhtiar Singh Mai k, Shri Satyapal Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji

Mathur, Shri Manmohan Mittal, Shri Satya Paul Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Dr. Jagaaanath Mishra, Shri Kailash Pati

Mishra, Shri Sheo Kumar Mishra, Shri Shiv Pratap Mohanty, Shri Subas Mohapatra, Shri Basudeb Morarka, Shri Kamal Naik, Shri G. Swamy

Naik, Shri R. S-

Narayanasamy, Shri V. Natarajan,

Shrimati Javanthi Pachouri, Shri Suresh

Naik, Shri L. Narsingh

Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

Pande, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Pari], Shrimati Pratibha Devisingh

Patil, shrimati Suryakanta Jayawant-

Pattnaik, Shri Sunil Kumar

Poddar, Dr. R. K.

Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Raflque Alam, Shri

Rahman, Shri Mohd. Khaleelur

Rai, Shri Kalpnath

Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K.

Rao, Shri Gopala Rao

tfao, Shri Moturu Hanumantha

Pee, Shri YaUa Scsi Bbusana

Fiafon Kumari, Shrinuc:

Rathwa, Shri Ramsinli

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Shri T. Chandrashekhar

Richaria, Dr. Govind Dag

Sahay, Shri Dayanand

Sahu, Shri Baikunthnath

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salve, Shri N. K. P.

Samasivam, Shri Era

Satya Bahin, Shrimati

Sayeed, Mufti Mohamad

Sen, Shri Ashis

Sen, Shri Sukomal

Sharma, Shri Chandan

Sharma, Shri Satish Kumar

Shiv Shanker, Shri P.

Siddigi, Shri Shamim Ahmed

oingh, Shri Bi_r Bahadur

Singh, Shri Bir Bhadra Pratap

Singh, Shri R. K. Dorendra

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri Ram Awadesh

Singh, Dr. Rudra Pratap

Singh, Shri Surender

Singh, Shri Vishvjit P.

Sinha, Shri Yashwant

Sivaji, Dr. Yelamanchili

Solanki, Shri Madhavsinh

Sreedharan, Shri Arangil

Sukul, Shri P. N.

Swamy, Shri Subramanian

Taimur, Shrimati Syeda Anawara

Talari Manohar, Shri

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P .-

Thakur, Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

TVinnerVaWnlii CtVii^i TC V X IlotlleiVel† Jellin OliJ 1 IVi V Tiria, Kumari Sushila

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Upendra, Shri Parvathaneni

Vajpayee, Shri Atal Bihari

Valiullah, Shri Raoof

Verma, Shri Kapil

Verma, Shrimati Veena

Verma, Shri Virendra

Vikal, Shri Ram Chandra

Vincent, Shri M.

Vora, Shri Motilal

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

NOES-NIL

The motion was carried by a majority

of the total membership of the House

by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

MR. CHAIRMAN; The question is: "That clause 1, the Enacting For-, mula and the Title stand part of the BUZ."

The House divided.

MR. CHAIRMAN:

Ayes-201 Noes-Nil

Ayes-201

Advani, Shri Lai K.

Ahluwalia, Shri S. S.

Alva, Shrimati Marget

Amin, Shri Mohammed

Amla, Shri Tirath Ram

Amrita Pritam, Shrimati

Anand Sharma, Shri

Ansari, Shri Mohammed Amin

Antony, Shri A. K.

Ashwani Kumar, Shri

• • :.-

Bagrodia, Shri Santosh

Balanandaw, Shri E.

Balaram, Shri N. E.

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil Basu, Shri Chitta

Basumatari, Shri Dharanidhar

Basu Ray, Shri Sunil

Bekal Utsahi, Shri

Bhajan Lai, Shri

Bhandare, Shri Murlidhar

Chandrakant

Bhardwaj, Shri Hans Raj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chakravarty, Shrimati Bijova

Chatterjee, Prof. (Mrs.) Asima

the People (Amdt.)

Bill 1988

Chaturvedi, Shri Bhuvnesh

Chaudhri, Shri Tridib

Chavan, Shri S. B.

Chowdhary, Shri Ram Sewak

Chowdhary Shrimati Renuka

Darbara Singh, Shri Das Gupta, Shri

Gurudas

Deori, Shrimati Omen Moyong

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao

Narayanrao

Dharam Pal, Shri

Dhusiya, Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr

Fernandes, Shri John F.

Fotedar, Shri Makhan Lai

Ganeshwar Kusum, Shri Gautam,

Shri Anand Prakash Ghosh, Shri

Dipen

Goswami, Shri Ramnarayan

Gowda, Shri D. B. Chandre

Gowda, Shri K. G. Thimme

Gupta, Shri Vishwa Bhandhu

Gurupadaswamy, Shri M. S.

Hanumanthappa, Shri H.

Hari Singh, Shri

Hashmi, Shri Shamim

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M-

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish

Jaswant Singh, Shri

Javali, Shri J. P.

Jogi, Shri A jit P. K.

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

59

Kesri, Shri Sitaram

Khan, Dr. Abrar Ahmed

Khaparde, Miss Saroj

Khatun, Kumari Saveeda

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Kulkarni, Shri A. G.

Kunjachen, Shri P. K.

Lakshmanna, Prof. C.

Lather, Shri Mohinde, Singh

Laxmi Narayan, Shri

Lenka, Shri Khanu Charan

Mahajan, Shri Pramod

Mahendra Prasad, Shri

Maheshwarappa, Shri K. G.

Mahishi, Dr. (Shrimati) Sarojini

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Malayiya, Shri Radhakishan

Malaviya, Shri Satya Prakash

Malik, Shri Mukhtiar Singh

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Mathur, Shri Manmohan

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai

Mirza Irshadbaig, Shri

Mishra, Dr. Jagannath

Mishra, Shri Kailash Pati

Mishra, Shri Sheo Kumar

Mishra, Shri Shiv Pratap

Mittal, Shri Satya Paul

Mohanty, Shri Subas

Mohapatra, Shri Basudeb

Morarka, Shri Kamal

Naik, Shri G. Swamy

Naik, Shri L. Narsingh

Naik, Shri R. &

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

the People (Amdit) Bill 1988

Pachouri, Shri Suresh

Pahadia. Shrimati Shanti

Palaniyandi, Shri M.

Pande, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Patil, Shrimatj Suryakanta Jayawant-

rao

Pattnaik, Shri Sunil Kumar

Poddar, Dr. R. K.

Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rafique Alam, Shri

Rahman, Shri Mohd, Khaleeiur

Rei. Shri Kalonath

Rajangam, Shri N.

Ramamurthy, Shri Thirdivanam K.

Rao, Shri Gopala Rao

FcO, Shri Moturv Har-umantha

Rao, Shri Yalia Sasi Bnusana

Rata_n Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Shri T. Chandirashekhar

Richharia, Dr. Govind Das

Sahay, Shri Dayanand

61

Sahu, Shri Baikunthnath

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salve, Shri N. K. P.

Sambasivam, Shri Era

Satya Bahin, Shrimati

Sayeed, Mufti Mohamad

Sen, Shri Ashis

Sen, Shri Sukomal

Sharma, Shri Chairdan

Sharma, Shri Satish Kumar

Shi_v Shanker, Shri P.

Siddiqi, Shri Shamim Ahmed

Singh, Shri Bi_r Bahadur

Singh, Shri Bir Bhadra Pratap

Singh, Shri R. K. Ikirendra

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri Ram Awadesh

Sint;h, Dr. Rudra Pratap

Singh, Shri Surender

Singh, Shri Vishvjit P.

Sinha, Shri Yashwant

Sivaji, Dr. Yelamanchili

Solanki, Shri Madhavsinh

Sreadharan, Shri Arangil

Sukul, Shri P. N.

Swtmy, Shri Subramanian

Taimur, Shrimati Syeda Anawara

Talari Manohar, Shri

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Thangkabalu, Shri K. V.

Tiria, Kumari Sushila

Tripathi, Shri Chandrika Prasad

Bill 1988

Tyagi, Shri Shanti

Upendra, Shri PaJvathaneiii

the People (Amdt.)

Vajpay ee, Shri Atal Bihari

Valiullah, Shri Raoof

Verma. Shri Kapil

Verma, Shrimati Veena

Verma, Shri Virendra

Vikal, ! Shri Ram Chandra

Vincent, Shri M.

Vora, Shri Motilal

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

Noes-Nil

The motion was was carried by a majority of the tac, al membership of the House and by a majority of not less than two-thirds of the Members present and voting

Clouset 1, the Enacting Formula, and the Title were added to the Bill.

SHRI HANS RAJ BHARDWAJ; Sir. 1 beg to move:

"That the Bill be passed."

MR. CHAIRMAN; The question a:

"That the Bill be passea."

The House divided.

MR. CHAIRMAN:

Ayes - 202

Noe_s — NILL

Ayes 202

Advani, Shri Lal K.

Ahluwalia, Shri S. S.

Alva, Shrimati Margaret

Amin, Shri Mohammed

Amla, Shri Tirath Ram

Amrita Pritam, Shrimati

Anand Sharma, Shri

Ansari, Shri Mohammed Amin

Antony, Shri A. K.

Ashwani Kumar, Shri

Baby, Shri M. A.

Bagrodia, Shri Santosh

Balanandan, Shri E.

63

Balaram, 'Shri N. E.

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Basil, Shri Chitta

Basumatari, Shri Dharanidhar

Basu Ray, Shri Sunil

Bekai Utsahi, Shri

Bhajan Lai, Shri

Bhandare, Shri Murlidhar Chandra-

kant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker

Bhattacharjee, Shri Kamalendu

Bhim reaj, Shri

Birla, Shri Krishna Kumar

Chakravarty, Shrimati Bijoya

Chatteriee., Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh

Chaudhuri, Shri Tridib

Chavan, Shri S. B.

Chowdhary, Shri Bam Sewak

Chowdhury, Shrimati Renuka

Darbara Singh, Shri

Das Gupta, Shri Gurudas

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao Narayan-

Dharam Pal, Shri

Dhusiya Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey) Shri BindeshwaH

Faguni Ram, Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lai

Ganeshwar Kusum. Shri

Gautam,, Shri Anand Prakash

Ghosh, Shri Dipen

Goswami, Shri Ramnarayan

Gowda, Shri D. B. Chandre

Gowda, Shri K. G. Thimme

Gup*-a, Shri Vishwa Bandhu

Gurupadaswamy, Shri M. S.

Hanumanthappa, Shri H.

Hari Singh, Shri

Hashmi, Shri Shamim

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish

Jaswant Singh, Shri

Javali Shri J. P.

Jogi,, Shri Ajit P. K.

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita,, Shri Bhubaneswar

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kesri, Shri Sitaram

Khan, Dr. Abrar Ahmed

Khaparde, Miss Saroj

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Kollur,, Shri M. L.

Koya, Shri B. V. Abdula

Kulkarni, Shri A. G.

Kunjachen, Shri P. K.

Lakshmanna,, Prof. C.

Lather, Shri Mohinder Singh

Laxmi Narain, Shri

Lenka, Shri Kahnu Charan

Mahajan,, Shri Pramod

Mahendra Prasad, Shri

Maheshwarappa, Shri K. G.

Mahishi, Dr. (Shrimati) Sarojini

Mahto,, Shri Bandhu

Majhi, Shri Prithibi

Malaviya, Shri Radhakrishan

Malaviya, Shri Satya Prakash

Malik, Shri Mukhtiar Singh

Malik, Shri Sat_{va} Pal

65

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Mathur, Shri Manmohan

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mirza Irshadbaig, Shri

Mishra, Dr. Jagannath

Mishra,, Shri Kailash Pati

Mishra, Shri Sheo Kumar

Mishra, Shri Shiv Pratap

Mittal, Shri Sat Paul

Mohanty, Shri Subas

Mohapatra, Shri Basudeb

Morarka, Shri Kamal

Naik, Shri G. Swam_v

Naik, Shri L. Narsingh

Naik, Shri R-S.

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

Pande, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Fatil, Shrimati Prtibha Devisingh

Patil, Shrimati Suryakanta Jaya-

wantrao

Pattnaik, Shri Sunil Kumar

Poddar, Dr. R. K.

Puglia, Shri Naresh C

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rafique Alam, Shri

Riahman, Shri Mohd. Khaleelur

Rai, Shri Kalpnath

Raiangam, Shri IN.,

Ramamurthy, Shri Thindivanam K.

Bill 1988

Rao_i Shri Gopala Rao *

Rao, Shri Moturu Hanumantha

the People (Amdt.)

Rao, Shf 1 Yalla Sesi Bhushan

Rata_n Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Shri T. Chandrashekhar

Richharia, Dr. Govind D'aa

Sahay, Shri Dayanand

Sahu. Shri Baikunthnath

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salve, Shri N. K. P.

Sambasivam, Shri Era

Saty_a Bahin, Shrimati

Sayeed, Fufti Mohamad

Sen Shri Ashia

Sen, Shri Sukomal

Sharma,, Shri Chandan

Sharma, Shri Satish Kumar

Shiv Shanker, Shri P-

Siddiqi, Shri Shamim Ahmed

Singh,, Shri Bi_r Bahadur

Singh, Shri Bir Bhadra Pratap

Singh, Shri R. K. Dorendr

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri Ram Awadesh

Singh, Dr. Rudra Pratap

Singh, Shri Surender

Singh, Shri Vishvjit P.

Sinha, Shri Yashwant

Sivaji, Dr. Yelamanchili

Solanki,, Shri Madhavsinh

Sreedharan, Shri Arangil

Sukul, Shri P. N.

Swamy, Shri Subramanian

Taimur, Shrimat, Syeda Anwara

Thakur, Prof. Chandresh p.

Thakur, Jagatpal Singh

Thakur_k Shri Rameshwar

Thakur, Shri Surendra Singh

Thangkabalu Shri K. V.

Tiria, KumarT Sushila

Tripathi,, Shri Chandrika Prasad

Tyagi, Shri Shanti

Upendra, Shri Parvathaneni

Vajpayee, Shri Atai Bihari

Valiullah, Shri Raoof

Verma, Shri Kapil

Verma,, Shrimati Veena

Verma Shri Virendra Vikal,

Shri Ram Chandra Vincent,

Shri M. Vora, Shri Motilai

Yadav, Shri Ish Dut, Yadav,

Shri Ram Naresh

NOES-NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting

MR. CHAIRMAN: Hon. Members, today is the last day of the session of the House this year.

Before I request the Deputy Chairman to come and take the Chair, I take this opportunity of wishing you and members of your family a Happy Christmas, a Bright, Prosperous and Happy New Year and also Joyous Pongal to our colleagues from the South.

[The Deputy Chairman in the Chair]

SHRi DIPEN GHOSH (West Bengal): Let us wish fo_r a new government in the new year.

SHRI VISHVJIT P. SINGH (Maharashtra); I must say, this is

rather very good of Mr. Dipen G-hasn that he wants a new government in West Bengal in the new year, i totally agree with him.

SHRJ DIPEN GHOSH; Mr. Singh, you must recognise that in the new year that election is not due. That is due here.

THE DEPUTY CHAIRMAN: Now we take up Shri Satya Prakash Mal-aviya's amendment for reference of the Bill to a Select Committee.

श्री सत्य प्रकाश भानवीय: माननीय उपसभापित महोदया, यह जो लोक प्रतिनिधित्व (संशोधन) विधेयक है, इसको प्रवर समिति के सुपुर्व करने के लिये मैंने ग्रपना प्रस्ताव रखा है। मंत्री महोदय ने जो ग्रपना उत्तर दिया है उससे मैं संतुष्ट नहीं हूं। इसके लिये मेरे पास पर्याप्त कारण हैं... (स्यवधान)...

उपसमापति : श्रार्डर प्लीज ।

श्री सत्य प्रकाश मालवीय: जब हमारा संविधान बना था श्रीर जो श्रभी संविधान संशोधन विधेयक पारित किया गया है, उसको कार्यान्वित करने के लिये पुन: श्रगले सब में रिप्रजन्टेशन श्राफ पिपुल्स एक्ट की धारा 19 में संशोधन करना पहेगा । इसलिये मेरा यह सुझाव है । बहुत से श्रीर माननीय सदस्यों ने इस विचार को व्यक्त भी किया है कि यह संशोधन विधेयक श्रीर श्रिधक व्यापक होना चाहिये था । मैं श्रापका ध्यान श्राकित करना चाहूंगा कि संविधान . . (व्यवधान) . . .

THE DEPUTY CHAIRMAN: Order please. Those Members who do not want t_0 . listen, may please go to the lobby.

श्री सत्य प्रकाश मालवीय: ... संविधान के अनुच्छेद 324 में इस बात का प्रावधान किया गया है कि दो सदस्यीय चुनाव आयोग होगा और उसमें इस बात की व्यवस्था थी कि चुनाव आयुक्त की नियुक्ति के लिये और उनकी सेवा अर्तो

उपसमापित: ग्रभी तो ग्राप सेलेक्ट कमेटी के बारे में बोल रहे हैं सेलेक्ट कमेटी की बात तो हो गई।

श्री सत्य प्रकाश भालवीय: मैंने यह प्रस्ताव क्यों रखा है मैं यह समझा रहा हूं।

उपसमापित : इस पर बहुत लम्बी बहस हो चुकी है इसलिए भ्राप संक्षेप में बोलिये?

श्री सत्य प्रकाश मालवीय : मैं केवल तीन बीजों की ग्रोर ध्यान ग्राक्षित करना

चाहता हं। इलेक्शन कमीशन ने निश्चित रूप में अपना सुझाव दिया था और आडवाणी जी ने भी बार बार उसकी ग्रोर ध्यान आर्काषत किया है और इलेक्शन कमीशन की संस्तुति थी कि चुनाव ग्रायोग का जो सेकेटेरियेट है वह संसद, सुप्रीम कोर्ट, कम्पटोलर एंड ब्राडीटर जनरल ब्राफ इण्डिया और यू० पी० एस० सी० के जो दपत्तर हैं उसके अनुसार होना चाहिये। भारद्वाज जी ने श्रपने उत्तर में बार बार इस बात को कहा है कि जो चुनाव श्रायोग की संस्त्ति थी उनकी जो 13 संस्तुतियां थीं इस संशोधन के जरिये सरकार ने कानून बना दिया है। सरकार को इस पर विचार करना चाहिये कि चुनाव ग्रायोग ने जो ग्रपनी संस्तुति दी है कि रिस्ट्रिक्सन आत बंटिस्टिंग इलैक्शन फाम मेनी कांस्टीटयेंसीज वयों कि अवसर ऐसा होता है कि एक ही उम्मीदवार कई कई विधान सभा चनाव क्षेत्रों से खड़ा हो जाता है वही उम्मीदवार लोक सभा के चनाव में भी खडा हो जाता है चुनाव आयोग ने जो अपनी संस्तृति दी है उसके संबंध में मैं कहना चाहगा।

the People (Amdt.)'

Bill. 1988

"The Commission is concerned over the tendency of some of the candidates to cntast from a number of constituencies. If a person is elected to more than one seat in the Lok Sabha or in the State Assemblies or both in the Lok Sabha and the State Assemblies, he has to resign from all but one of the seats."

उसके बाद इलेक्शन कमीशन ने इस बात की चर्चा की है कि तिमलनाड़ विधान सभा चुनाव में 1984 में एक ही व्यक्ति लोक सभा के चुनाव में चुना गया और दो बार दिखान सभा में चनाव में भी चुना गया। उसका नतीजा यह हुआ कि दो दो सीटों से उसको इस्तीफा देना पड़ा। इस संबंध में चनाव आयोग ने जो संस्तुति दी है उसका जो रिकमेंडेशन इस सिलसिले में है वह है --

"In view of the above, the Commission has recommended that the RPA, 1951 may be amended suitably

श्री सत्न प्रकाश म¹लबीय]

so mat no person can coniesx elections from more than two constituencies. In the case of simultaneous elections to Lok Sabha and the State Assemblies,, this limit should be enforced for separate constituencies."

इसी सिलसिले में मेरा यह कहना है कि अभी भारद्वाज जी ने चर्चा की है कि इलाहाबाद के चुनाव में 70-75 उम्मीद-बार खडे हो गये। इसका कारण क्या है, द्यापको इसके कारणों में जाना चाहिये। आज चनाव में खड़ा होना एक स्टेटस सिम्बल हो गया है। चुनाव में जो खड़ा होता है उसको सिक्यूरिटी के नाम पर शैडो मिलने लगा है। चुनाव में जो खडा होता है उसको टेम्पोरेरी टेलीफोन कनेक्शन भी मिल जाता है। इसलिए मेरा निवेदन यह है कि इस संबंध में सरकार को विचार करना चाहिये। इसलिए मैंने अपना संशोधन प्रस्तृत किया है। सरकार को और व्यापक संशोधन लाना चाहिये। अगले सत में सरकार को संशोधन लाना ही पड़ेणा ग्रीर उसी संशोधन को ला कर बद सारे सुझाव जो ग्राडवाणी जी ने दिये हैं, माननीय वीरेन्द्र वर्मा जी ने दिये हैं तथा चनाव ग्रायोग ने भी संस्त-तियां की है उन की संशोधन विधेयक में शामिल करना चाहिये।

THE DEPUTY CHAIRMAN: I ^hall first put the amendment moved by Shri Satya Prakash Malaviya for reference of the Representation of People (Amendment) Bill, 1988 to a Select Committee of the Rajya Sabha to vote

The amendment was negatived.

THE DEPUTY CHAIRMAN: The question is:

'That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, as passed by the Lok Sabha, be takea into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. On Clause 2, there are 17 amendments.

Clause 2—(Amendment of Act 43 of 1950)

SHRI N. E. BALARAM (Kerala,): I move:

- (3) "That at page 2, lines 1 to 11 be deleted." .
- (6) "That at page 2, line 8, after words "Election Commission" the words "subject to the consent of the State Government concerned" be inserted."

[The amendments also stood in the names of Sarvshri Chaturanan Mishra and Gurudas Das Gupta.]

SHRI PARVATHANENI UPEND-RA: i move;

- (4) "That at page 2, line 8 for the words "deemed to be on depu the words "under tation to" the superintendence general of" fee substituted."
- (7) "That at page 2, lines 9—li the words "and such officers and staff shall during that period, subject to the control, superinten dence and discipline of the Election Commission" be deleted."

[The Amendments also stood in the names of Shri B. Satyanarayan Rcd-dy and Dr. Yelamanchili Sivaji]

SHRI M. A. BABY (Kerala): I move:

(5) "That at page 2, line 8, after the words "shall" the words ject to the consent of the Govern ment of the State concerned" be inserted."

[The amendment also stood in the name of Shri E. Balanandan]

SHRI SUKOMAL. SEN (West Ben gal): I move:

(8) "That at page 2 lines 9 to 11, for the words "and such Officers

and staff shall, during that period, be subject to the control, superintendence and discipline of the Election Commission" the words "subject to the consent of the Government of the State concerned" be substituted."

(15) "That at page 2, after line 11, the following provisos be *inserted*, namely: —

'Provided that if the Election Commission requires the dsploy-ment of para-military forces or Army in any constituency, during the election, such deployment shall take place only with the concurrence of the State concerned.

Provided further that the Central Government shall not deploy Army in any State or any part of the State within a period of 3 weeks before the scheduled date of election without the concurrence of the Government of the State concerned."

[The amendments also stood in the name of Shri Dipen Ghosh]

श्री सत्य प्रकाश मालवीय : मैं प्रस्ताव "पष्ठ 2 पर, पंक्ति 11 में "ग्रद्योक्षण" शब्द के पश्चात पित किया जाये।"

SHRI N. E. BALARAM: I move:

(10) "That at page 2, line 11, after the words "Election Commission" the words "only in respect of the work assigned to them in connection with the election and for no other purpose" be inserted."

[The amendment also stood in the names of Sarvashri Chaturanan Mishra, Gurudas Das Gupta, M. A, Baby and E. Bananandan]

SHRI M. S. GURUPAJDASWAMY: As I move:

the People (Amdt.) Bill 1988

- (11) "That at page 2, line 11, after the words "Election Commission" the words "after ensuring that independence of the Election Commission is assured by providing an executive machinery of the Election Commission fully independent of the Government's machi-inery" be inserted."
- (13) "That at page 2, after line 11, the following proviso be insxited, namely: -

"Provided that if the Election Commission requires the deployment of forces in para-military constituencies during the elections, such deployment shall take place only with the concurrence of the concerned State Governments."

(14) "That at page 2, $afte_r$ 11, the following proviso inserted, namely: -

"Provided that the police and other force which are called for keeping the peace during the election time in the constituency shall be under the control of Election Commission, who shall have to take action against erring officers involved in influencing the election."

(17) "That at page 2, after line 11, the following *Explanation* be *inserted*, *namely*:

"Explanation:—For the purpose of this Section, Election Commission means a three members commission appointed under Article 324 as an independent body with an independent executive machinery in consultation with the Chief Justice of Supreme Court of India and the Leader of Opposition in Parliament.

[Shri M. S. Gurupadaswamy]

(19,) "That at page 2, after line 11. the following be inserted, namely:-

Representation of

"13CD. There shall be a fund for meeting the expenditure incurred by political parties in financing the candidates contesting under their symbol to Lok Sabha and Assemblies on the basis of norms fixed by the rules made under the Representation of the People Act. 1950."

[The amendments also stood in the name of Dr. Bapu Kaldate]

SHRi LAL K. ADVANI: I move:

(12) "That at page 2, after line 11, the following proviso be inserted, namely: —

"Provided that this section shall come into operation after the creation of an independent Secretariat of the Election Commission. analogous to the Secretariats of Parliament and such other Constitutional bodies and authorities, as proposed by the Election Commission itself."

The amendments also stood in the names of Sarvshri Ashwani Kumar, Pramad Mahajan, Kailash Pati Mishra, Shanker Sinh Vaghela, Jaswant Singh and Atal Bihari Vajpayee]

SHRr PARVATHANENI UPEND-RA: I move:

(16) "That at page 2, after line 11, the following *Explanation* be *inserted*, namely:

Explanation: Tor the purpose of this Section, Election Commission means a multi-member Commission appointed under Article 324 as an independent body, with an independent executive machinery in consultation with the Chief Justice of the Supreme Court of India and the Leader of Opposition, or a nominee of the Opposition parties."

[The amendment also stood in the names of Sarvshri B. Satya Narayan Reddy, Sukomal Sen, Dipen Ghosh and Dr. Yelamanchili Shivaji]

the People (Amdt,)

Bill 1988

SHRI CHITTA BASU (West Bengal) I

(18) "That at page 2, aftar lnei 11, the following Explanation be inserted, namely:

Explanation—For the purposes of this Section, Election Commission means a five members commission appointed under Article 324 as an independent body with an independent executive machinery."

The questions were proposed.

THE DEPUTY CHAIRMAN: Shri N. E. Balaram. There is no need to make a long speech.

SHRi N. E. BALARAM: No. Mad am, I will not make a long speech. T want to make one thing very clear. I was listening to the speech made by the hon. Minister and I must say that I am not at all convinced. Let us be fair on the question of the argument. If you want to free and fair elections in the country under present political situation, demand that we must have a much more powerful independent Election Commission. There is no doubt about it. All of ue agree with it. When we demand for an independent Election Commission, you should not immediately jump to the conclusion that we are highly critical of the present Election Commission. want to make it very clear that the Election Commission can be made much more independent and we have got our own opinion about that. My point has already been touched by the hon. Prime Minister. \$ understand that he has completely rejected the idea of independent multi-member Election Commission for this country. We has completely rejected that idea. I think it is a very unfortunate situation. What is the harm in having

Bill 1988

multi-member independent Election Commission? We can have it if you want the consensus of the House and of the entire country. We can have several methods to set up an independent Commission. We can set up a Committee. We have made it very clear that we can set up an independent Committee in which there are some of the representatives of the Opposition parties, the Chief Justice, the Leader of the House and the Prime Minister or we can have elections in Parliament. We can elect Members from Parliament itself so that there will be consensus, there will be some understanding among all of them for a multi-Members Election Commission. That proposal has been completely rejected and the Minister himself expressed doubt about the election apparatus in the States. He is saying, what is happening in the States? The electoral machinery in the States is not so independent. He has got doubt about that. That doubt is there with us also. How can we eliminate this doubt?

THE DEPUTY CHAIRMAN: Mr. Balaram, kindly make yourself -precine.

SHRI N. E. BALARAM: I am making a precise point. I am not making any political speech. As long as there is no independent Election Commission as visualised, we think that this provision of giving more powers to the Election Commission will not do, Section 13(c) very well explains about giving of powers to the Election Commission during the period of the election. The Commission was appointed by the President. (Interruptions).

DEPUTY CHAIRMAN: I know you are repeating yourself. You have made your point. Let me cal] Mr. Upendra now.

SHRI PARVATHANENI UPENDRA: Madam. Dr. Yelamanchili Sivaji will speak.

DEPUTY CHAIRMAN: No, the Member whose amendment is there should speak. (Inttemtptio?is) But he should have moved the amendment. 1 will tell you thte procedure. I don't mind whoever speaks if somebody has to speak. But the procedure is, the person who moves the amend-ment only speaks.

SHRI PARVATHANENI UPENDRA: I moved on behalf of the three. It is a joint amendment. (Interruptions).

DEPUTY **CHAIRMAN** THE Mr. Upendra, perhaps, you do not know the procedure. I would like the hon. Members to know that the person who moves the amendment is allowed to speak.

SHRI B. SATYANARAYAN REDDY; You have called only one Member. You should have called all the names.

THE **DEPUTY** CHAIRMAN: No, it can't be. Mr. Reddy, the question how... (Interruptions)...

SHRI PARVATHANENI UPENDRA: Madam, I am on a point of order. I gave the amendment. Similar amendment has been given by two other Members. It has been clubbed. You called me first and I moved it. Either you should have called the other two also... (Interruption)...

DEPUTY CHAIRMAN: How do I know who is going to speak? You moved the amendment.

SHRI PARVATHANENI UPENDRA: I moved it on my behalf. I cannot move on others' behalf.

THE DEPUTY CHAIRMAN: I do not want to argur but now for the future amendments, I am telling you make up your mind who is going to speak and decide and that person should move it. Now, I will allow Mr. Sivaji, as a special case, to speak. But please don't do it in future. For future I am letting you know.

DR. YELAMANCHILI SIVAJI-. Madam, it is stated that the officers who are working under the State Government, during the polls they will act under the control of the Election Commission. We want the entire thing to be deleted. Anyhow the Election Commission is not free. They are acting at the back of the Union Government. Instead of putting them under the control of the Union Government. I advise the Government to see that the usual procedure, which is in vogue now, can be continued or at least they need not under the control of the Election Commission. They can act under the supervision of the Election . Commission. That, is the amendment.

THE DEPUTY CHAIRMAN: Mr. M. A. Baby, you do not want to speak?

SHRI M. A. BABY: If you permit, I will speak.

THE **DEPUTY** CHAIRMAN: I would rather not permit Mr. Suko-mal Sen, I allowed you extra time vesterday. Yesterday, we were very complacent with you. Now, I think, you should not be allowed.

SHRI SUKOMAL SEN . Please allow me for one minute.

THE DEPUTY CHAIRMAN: Only for one minute.

1.00 P.M.

SHRI SUKOMAL SEN; This is a very important amendment. The point is we have found that during elections, particularly during the last elections in Tripura, when the election date is announced and the preparations are going on, the Government, all of a sudden deploys army and para-military forces. This was done in Tri-pura on the eve of the elections without the concurrence of the State Government, without even consulting it. This is most improper and it tells upon the voters. This should be stopped. Forces should not be deloyed without the concurrnce of the State Government when the election date is announced. Thank you, Madam.

उप सम पति : श्री सत्य प्रकाश मालवीय जी, आप तो बोल ही चुके हैं, आप क्या वालेंगे ?

श्री सत्य प्रकाश मालवीय : मैं इस ग्रमेंडमेंट पर नहीं बोला हूं। मेरा सिर्फ ग्रमेंडमेंट यह है कि चुनाव के समय जितने भी राज्य सरकार के कर्मचारी । अधिकारी चनाव आयोग में लिए जायेंगे इस बात की व्यवस्था इसमें की गई है. मेरा सिर्फ अमेडमेंट कि जहां पर यह लिखा है subject to the control, superintendence and supervision of the Election Commission. उसे बढ़ाय जाए ि It should be with the consent of the Governor of the State.

इसलिए मेरा यह कहना है कि राज्य सरकार के जो कर्मचारी हैं उनको इस बात की जानकारी होनी चाहिए कि सरकारी अधिकारी उनके यहां काम कर रहे हैं उनके काम में कोई हकावट न हो। इसलिए कम से कम राज्य सरकार के अधिकारी कर्मचारी जब चनाव आयोग के अपने यहां के अपने यहां कर्त्तव्य में लागर्ये तो राज्य सरकार की स्वीदृति लेना चाहिए वरना राज्य सन्कार को जो ग्रधिकार है उसका हनन होगा।

SHRI M. S. **GURUPADASWAMY:** Madam, I refer to Amendments 11, 13 and 14. All these refer to the Election Commission and its character and nature. I would like the Election Commission to be independent. Therefore, I have suggested that the Election Commission should have its own executive machinery, its own secretariat. Therefore, I commend the first amendment to the acceptance of the House. The second amendment deals with deployment of paramilitary forces. Now the law is not clear. Whenever paramilitary forces are sent to any State to meet any emergency the acceptance of the Government of that State is necessary. It should be made a pre-condition. The third amendment deals with the police forces. The police forces should come under the

81

उप सभापति : आडवाणी जी आपने तो भाषण कर ही दिया था।

भी लाल कृष्ण ग्राह्मवाणी : ६६० पर जसवंत सिंह जी बोलेंगे।

र प्रमार प्रशास स्थाप स्थाप अस्ति । उप समापति । बोलिए ।

The thing is, only for this amendment, I am allowing. For the next, the one who moves will have to speak.

श्री जनवंत सिंह : मैडम डिप्टो चेयरमैन, आपकी डांट सुनने के बाद मैं वैसे ही सहमा-सहमा बोल रहा हूं।

उप सभापितः अभी आप इसको डांट बोल रहे हैं, डांट तो आपने देखी ही नहीं ...(अयवधान) ...वहीं बतो कह रहे हैं कि डांट सुनने के बाद सहमें सहमें बोल रहे हैं।

SHRI JASWANT SINGH: The essence of the amendment that is being moved by me and my colleague, Shii Lai K Advani, and other Members of m_{ν} party is the insertion of the proviso,

"Provided that this section shall come into operation after the creation of an independent secretariat of the Election Commission, analogous to the secretariats of Parliament and such other Constitutional bodies and authorities, as proposed by the Election Commission itself."

Madam, during his major interve^ tion which, in fact, was a masterly intervention that Lai Krishan Advaniji

made on this very important point, -he emphasised that on as importana. an issue as the role of the election system, this, undoubtedly, is a major step that the Government has taken . but the Government has failed to consult even the Chief Election Commissioner, Now, whatever the consequences of the steps that Parliament. is today taking, the brunt of it'shall: have to be borne by the Chief Election Commissioner and on such a measure the Government did not even find it necessary to consult the Chief Election Commissioner which, in fact, underlines the necessity and the importance strengthening th_e Chief Election Commissioner's office. This is not a question Madam, of whether we have faith in it or we do not have faith in it, as the leader of the Government somewhat puerilely and tri-. tely tried to put across. The essense is that when the other Constitutional bodies like the Attorney-General or Parliament or other such bodies they need not be listed here—can have a function which is enshrined in the Constitution, then where is the difficulty in similarly providing the benefits to the Chief Election Commissioner? The point that has been put acrossed by the Minister fs fiwrt' there is no need to have a Constitutional amendment for it. It rtill remains unclear as to what the dama- • ge or harm is which is going to be caused by providing Constitutional enshrinement of functional autonomy like the Parliament Secretariat or the Attorney-General's Office, etc. Where is the difficulty in that? I say this because if the purpose is to strengthen the system, then, the Chief instrument of it the Chief Election Commissioner and his office must be strengthened. That Madam, is the esssence of the amendment that has been made by all of us, that is by Shri Lai Krishana Advani myself and other; and I clo submit to the Government to consider it.

the: People (Amdt.)

BUI 1988

THE DEPUTY CHAIRMAN: Now, Mr. Upendra.

SHRI PARVATHANENI UPENDRA: Madam, the amendment says that we have to add an Explanation after line 11, page 2. Article 324 of the Constitution already provides for a multimember Commission. But the Minister has not agreed to it. When we are arming the Election Commission with additional powers, not only with ordinary powers, but also with the power of registration etc. it is very essential that the Commission should be objective and independent For that I propose that this amendment be accepted.

Representation of

THE DEPUTY CHAIRMAN: Yes, Mr. Chitta Basu you want to speak?

SHRI CHITTA BASU: Yes.

THE DEPUTY CHAIRMAN: All right.

SHRI CHITTA BASU; Madam, as a matter of fact, we want that there should be a multi-member Commission and there be a separate executive machinery, as I have explained yesterday, so that the Commission can work independently of the Government. I think the Government should have no objection to it.

It is also agreed that the Election Commission is a Constitutional body or institution. But there are some deformities in that the Commission has got n₀ independent machinery to discharge its responsibilities. Hence my amendment.

THE DEPUTY CHAIRMAN: Mr. Minister, do you want to react to these amendments?

SHRI HANS RAJ BHARDWAJ: Madam, so far as the Election Commission is concerned, I have made my submission that it is a Constitutional institution and it functions independently and the Election Commission does not want a secretariat like the Lok Sabha or like the Attornev-General's office and several other institu-

which function independently notwithstanding the fact that they are appointed by the President. We have given strength to the Election Commission and the measures we have brought through this Bill serve that purpose and I do not think that this is the time when We can consider all the amendments because taking the general scheme of strengthening the process of functioning of the Election Commission, I say that we have given adequate powers to the Election Commission in this measure.

Bill 1988

DEPUTY THE CHAIRMAN: I am putting all the amendments to vote together.

SHRIPARVATHANENIUPENDRA: The House may accept one and reject the other.

DEPUTY CHAIRMAN: It is not likely that any amendment will be approved. Let me put to vote all the amendments together. The time of this House is also important.

SHRI PARVATHANENI UPENDRA; But they are different amendments. How can you do that?

DEPUTY CHAIRMAN: If you want any specific amendment to be put to vote separately, please tell me. (Interruptions) I have no objection. The Government will have no objection.

SHRI M. S. GURUPADASWAMY: I would like to press Amendments Nos. 17 and 19 to be put to vote separately.

SHRI N.E. BALARAM: I would like to press Amendment No. 3.

THE DEPUTY CHAIRMAN: There is no problem. We will sit tomorrow or the day after tomorrow as far as I am concerned. But we know that the amendments are not going to be accepted. Why do you want to press every amendment? (Interruptions) Malaviya please sit down. Every time you get up with such a shout.

I can shout louder than you.. Please don't behave like this. Please sit down. You are a Member of the Business Advisory Committee and a Member of Parliament. You should know how to talk.

(व्यवधान)

85

श्राप जरा बैठिए। श्राप सुकून से तो बैठने नहीं है। मझे कोई एतराज नहीं है। श्राप हर एमेंडमेंट क्या एक-एक श्रादमी के नाम पर बोटिंग करेंगे, मुझे कोई तकलीफ नहीं है, मगर

"Unnecessarily we will be wasting time. We have got a long List of Business after Special Mentions. Somebody wil[nave to sit late. If you want any specific amendment to be pressed, please tell me. But don't do it just for the heck of it.

SHRI PARVATHANENI UPENDRA: We have listed about 16 amendments to be pressed.

SHRI M. S. GURUPADASWAMY: I want to press Amendments Nos 17 and 19.

SHRI PARVATHANENI UPENDRA; I want to press Amendment Nos. 4 and 7.

, SHRI LAL K . ADVANI: I want to press Amendment No. 13

SHRI DIPEN GHOSH I want to press Amendments Nos. 8 and 15.

SHRI N. E. BALARAM: I want to press Amendment No 3.

SHRI SUBRAMANIAN SWAMY: (Uttar Pradesh) I have a fundamental ideological ipoint.

THE DEPUTY CHAIRMAN: Yt'U don't have any fundamental ideological point. Please sit down.

THE DEPUTY CHAIRMAN; Now I put Amendments No. 4 and 7 to vote. The question are;

(4) "That at page 2, li_{ne} 8/or the words "deemed to be on deputation to" the words "under the general superintendence of" be *substituted*."

Bill 1S8.S

the People (Amdt.)

(7) "That at page 2, lines 9-11, the words "and such officers and staff shall, during that period, be subject to the control, superintendence and discipline of the Election Commission' be *deleted*."

The House divided:

THE DEPUTY CHAIRMAN;

Ayes— 54

Noeg — 117

Ayes-54

Advani, Shri Lai K.

Amin, Shri Mohammed

Ashwani Kumar, Shri

Baby, Shri M. A.

Balanandan, Shri E.

Balaram, Shri N. E.

Basu. Shri Chitta

Basu Ray, Shri Sumil

Chakravarty, Shrimati Bijoya

Chowdhury, Shrimati Renuka

Das Gupta, Shri Gurudas

Gautam, Shri Anand Prakash

Ghosh, Shri Dipen

Goswami, Shri Ramnarayan

Gowda, Shri D. B. Chandre

Gurupadaswamy, Shri M. S.

Hashmi, Shri Shamim

Jaswant Singh, Shri

Javali, Shri J. P.

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kunjachen, Shri P. K.

Lakshmanna, Prof. C.

Lather, Shri Mohinder Singh

Mahajan, Shri Pramod

Maheswarappa, Shri K. G.

Malaviya, Shri Satya Prakash

Morarka, Shri Kamai

Naik, Shri L. Narsingh

Naik, Shri R. S.

87

Poddar, Dr. R. K.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rahman, Shri Mohd. Khaleelur

Rajangam, Shri N.

Rao, Shri Gopala Rao

Rao, Shri Moturu Hanumantha

Rao^ Shri Moturu Hanumantha

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Sen, Sri Ashis

Sen, Shri Sukomal Sinha,

Shri Yashwant

Sivaji, Dr. Yelamanchili

Sreedharam, Shri Arangil

Swamy, Shri Subramanian

Talari Manohar, Shri

Upendra, Shri Parvathaneni

Verma, Shrimati Veena

Verma, Shri Virendra

Vincent, Shri M.

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

Noes-117

Ahluwalia, Shrjj S. S.

Alva, Shrimati Margaret

Amla, Shri Tirath Ram

Anand Sharma, Shri

Ansari, Shri Mohammed Amin

Antony, Shri A. K.

Bagrodia, Shri Santosh

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Basumatari, Shri Dharanidhar

Bhajan Lai, Shri

Bhandare, Shri Murlidhar Chandra.

kant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker

Bill. 1988

Bhattacharjee, Shri Kamalendu,

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chatterjee, Prof. (Mrs.,) Asima

Chavan, Shri S. B.

Chowdhary, Shri Ram Sewak

Darbara Singh, Shri

Desai, Shri Jagesh

Dharam Pal, Shri

Dhusiya, Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lai

Ganeshwar Kusum, Shri

Gupta, Shri Vishwa Bandhu

Hanumanthappa, Shri H.

Hari Singh, Shri

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Duirga Prasad

Jogi, Shri Ajit F. K.

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kalita, Shri Bhubaneshwar

Kesri, Shri Sitaram Khan, Dr.

Abrar Ahmed

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Kulkarni, Shri A. G.

Laxmi Narain, Shri

Mahendra Prasad, Shri

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Malaviya, Shri Radhakishan

Malik, Shri Mukhtiar Singh

Shri Biaa^atrani

the People (Amdt.) Bill 1988

Masodkar, Shri Bhaskar Annaji Mathur, Shri Manmohan Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mishra, Dr. Jagannath Mishra, Shri Shiv Pratap Mohanty, Shri Subas Mohapatra, Shri Basudeb

Naik, Shri G. Swamy Narayanasamy, Shri V. Pachouri, Shri Suresh Pahadia, Shrimati Shanti Pande, Shri Bishambher Nath Pandey, Shrimati Manorama

Panwar, shri B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai Patel.

Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh Pattnaik, Shri Sunil Kumar

Puglia, Shri Naresh C. Rafique Alam, Shri

Rai, Shri Kalpnath Ramamurthy, Shri Thmdivanam K. B&tan Kumari, Shrimati Rathwa, shri Ramsinh

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey Reddy, Shri T. Chandrashekhar Richharia, Dr Govind Das Siihay, Shri Dayanand Sahu, Shri Baikunthnath Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar -Salve, Shri N. K. P. Satya Bahin, Shrimati Sayeed, Mufti Mohamad Sharma, Shri Chandan Sharma, Shri Satish Kumar Shiv Shanker, Shri P. Siddiqui, Shri Shami_m Ahmed Singh, Shri Bir Bahadur Singh, Shri B.. K. Dorendra

Singh, Thaku, Kamakhya Prasad Singh, Shrimati Pratibha Singh, Dr. Rudra Pretfap

Singh, Shri Suirender Singh, shri Vishvjit P.

Solanki, Shri Madhavsinh

Sukul, Shri P. ft.

Taimur Shrimati Syeda Anwara

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur, Shri Surendra Singh

Thangkabalu, Shri K. V.

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Verma, Shri Kapil

Vikal, Shri Ram Chandra

 Th_e motions were negatived.

THE DEPUTY CHAIRMAN; I shall now put amendment Nos. 3, 8, 15, 13; 17; & 19 to vote.

The questions are:

- (3) "That at page 2, lines 1 top 11 be deleted."
- (8) "That at page 2, lines 1 to U for the words" and such officers and staff shall, during that periods be subject to the control, superintendence discipline of the Election Commission" the wordg "subject to the consent of the Government of the State concerned" be substituted"
- (15) "That at page 2, after 11, the following provisos be inserted. namely:-

"Provided that if the Election Commission requiree the deployment of para-military forces or Army in any constituency, during the election such deployment shall take place only with the concurrence of the Government of the State concerned.

92'

£The Deputy Chairman]

Provide[^] further that the Central Government shall not deploy Army in any State or any part of the State within a period of 3 weeks before the scheduled date of election without the concurrence of the Government of the State concerned."

(13) "That at page 2, after line 11, the following proviso he inserted, namely:—

"Provided that if the Election Commission requires the deployment of paralmilitary forces in any constituencies during the elections, such deployment shall take place only with thwe concurrence of the concerned State Government".'

(17) "That at Page 2, after line 11, the following Explanation be inserted, namely:-

"Explanation.—For the purpose of this Section, Election Commission means a three members com-sion appointed under Article 324 as an body independent with independent executive mechinery in consultation with the Chief Justice of Supreme Court of India and the Leader of opposition in Parliament."

(19) "That at page 2, after line 11, the following be inserted, name-ly:-

"13CD. There shall be a fund for meeting the expenditure incurred by political parties in. financing the candidates contesting under their symbol to Lok Sabha Assemblies on the bassis of norms fixed by the rules made under the Bepresentation of the Peonlp Act. 1950."

The House divided

Aves

Noes 118

AYES-53

Advani, Shri Lai K. Amin, Shri Mohammed Ashwani Kumar, Shri Baby, Shri M. A. Balanandan, Shri E. Balaram* Shri N. E. Basu, Shri Chitta Basu Ray, Shri Sunil Chakravarty, Shrimati Bijoya Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas Gautam, Shri Anand Prakash Ghosh, Shri Dipen Goswami, Shri Ramnarayan Gowda, Shri D. B. Chandre Gurupadaewamy, Shri M. S. Hashmi, Shri Shamim Jaswant Singh, Shri Javali, Shri J. P. Kalvala, Shri Prabhakar Ra₀ Kar, Shri Narayan Kunjachen, Shri P. K. Lakshmanna, Prof. C. Lather, Shri Mohinder Singh Mahajan, Shri Pramod Maheswarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Malaviya, Shri Satya Prakash Morarka, Shri Kamai Naik, Shri L. Narsingh Naik, Shri R. S. Poddar, Dr. R. K. Quasem, Shri Mostaf_a Bin Radhakrishna, Shri Puttapaga Rahman, Shri Mohd. Khaleelur

Rajangam, Shri N. Rao,

Shn Gopala Rao

93

Rao, Shri Moturu Hanumantha Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Sen, Sri Ashis Sen, Shri Sukomal Sinha, Shri Yashwant Sivaji, Dr. YelamanchiU Sreedharam, shri Arangi] Swamy, Shri Subramanian Talari Manohar, Shri Upendra, Shri Parvathaneni Verma, Shrimati Veena Verma, Shri Virendra

NOES-118

Desai, Shri Jagesh

Dhusiya, Shri Sohan Lai

Dharam Pal, Shri

Vincent, Shri M.

Yadav, Shri Ish Butt

Yadav, Shri Ram Naresh

Ahluwalia, Shri S. S. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anand Sharma, Shri Ansari, Shri Mohammed Amin Antony, Shri A. K. Bagrodia, Shri Santosh Bansal, Shri Pawan Kumar Barongpa, Shri Sushi] Basumatari, Shri Dharanidhar Bhajan Lai, Shri Bhand.'ire, Shri Murlidhar Chandra-Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Jitendrabhai Labhshanker Bhattaoharjee, Shri Kamalendu Bhim Rai, Shri Birla, Shri Krishna Kumar Chatterjee, Prof. (Mrs^) Asima Chavan, Shri S. B. Chowdhary, Shri Ram Sewak Darbara Singh, Shri

Dronamrapu, Shri Satyanarayana Dubey, Shri Bindeshwari Faguni Ram, Dr. Fernandes, Shri John F; Fotedar, Shri Makhan Lai Ganeshwar Kusum, Shri Gupta, Shri Vishwa Bandhu Hanumanthappa, Shri H. Hari Singh, Shri Islam, Shri Baharul Jacob, Shri M. M. Jadhav, Shri Vithalrao Madhavr ao Jamuda, Shri Duxga Prasad Jogi, Shri Ajit P. K. Joshi, Shrimati Sudha Vijay Kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneshwar Kesri, Shri Sitaram Khan, Dr. Abrar Ahmed Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L. Koya, Shri B. V. Abdulla Kulkarni, Shri A-G. Laxmi Narain, Shri Mahendra Prasad, Shri Mahto, Shri Bafldhu Majhi, Shri Prithibi Malaviya, Shri Radhakishan Malik, Shri Mukbtiar Singh Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji Mathur, Shri Manmohan Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Ghimanbhai Mifihra, Dr. Jagannath Mishra, Shri Shiv Pratap Mohanty, shri Subas Mohapatra, Shri Basudeb

Naik, Shri G. Swamy

Narayanasamy, Shri V. Pachouci, Shri Suresh

Pahadia, Shrimati Shanti Pande, Shrimati Manorama Panwar, Shri

B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh Pattnaik,

Shri Sunil Kumar

Puglia, Shri Naresh C.

Raflque Alam, Shri

Rai, Shri Kalpnath

Ramamutrthy, Shri Thindivanam K.

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri T. Chandrashekhar

Richharia, Dr.. Govind Das

Sahay, Shri Dayanand

Sahu, Shri Balkunthnath

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P.

Satya Bahin, Shrimati

Mufti Mohamad -Sayeed, Sharma, shri Chandan)

Sharma, Shri Satish Kumar

Shiv Shanker, Shri P.

Siddiqul, Shri Shamim Ahmed

Singh, Shri Bir Bahadur

Singh, Shri R. K. Dorendra Singh, Thakur

Khamakhya Prasad

Singh, Dr. Rudra Pratap

Singh, Shri Suirender

Singh, Shri Vishvjit P. Solanki,

shri Madhavsinh Sukul, Shri P.

N.

Talmur, Shrimati Syeda Anwara

Tariang, Shri Jerlie E. "Thakur, Prof.

Chandresh P. 'Thakur, Shri Surendra Singh

Thangkabalu, Shri K. V.

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

verma, Shri Kapil Verma, Shrimati Veena Vikal, Shri Ram Chandra

The motions were negatived.

THE DEPUTY CHAIRMAN: Now put all the rest of the amendments i caluse 2, that is amendments Nos. 6, 9, 10; 11; 12; 14; 16 and 18 to vote.

and t'l The motions were put motions were negatived.

THE DEPUTY CHAIRMAN; I 3h: put clause 2 to vote. The question i

"That Clause 2 stand part of the Bi] The

House divided THE DEPUTY

CHAIRMAN-Ayes—116 Noes53

Aves-116

Ahluwalia, Shri S. S.

Alva, Shrimati Margaret

Amla, Shri Tirath Ram

Anand Sharma, Shri

Ansari, Shri Mohammed Amin

Antony, Shri A. K.

Bagrodia, Shri Santosh

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushi!

Basumatari, Shri Dharanidhar

Bhajan Lai, Shri

Bhandare, Shri Murlidhar Chandre kant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanke

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chatterjee, Mrs.) Asima

Chavan, Shri S. B.

Crowdhary, shri Ram Sewak

Darbara Singh, Shri Desai, Shri Jagesh

Dharam Pal, Shri

Dhusiya, Shri Sohar. Lai

Dronamrapu, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr.

Fernandes, Shri John F; Fotedar, Shri Makhan Lai Ganeshwar Kusum, Shri Gupta, Shri Vishwa Bandhu Hanumanthappa. Shri H.

Hari Singh, Shri Islam, Shri Baharul Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrro

Jamuda, Shri Durga Prasad

Jogi, Shri Ajit P. K.

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kalita, Shri Bhubaneshwar Kesri,

Shri Sitaram

Khan, Dr. Abrar Ahmed Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L. Kulkami, Shri A. G. Laxmi Narain, Shri Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi, Shri Prithibi

Malaviya, Shri Radhakishan Malik, Shri Mukbtiar Singh Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaii

Mathuir, Shri Manmohan Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mishra, Dr. Jagannath Mishra, Shri Shiv Pratap Mohanty, Shri Subas Mohapatra, Shri Basudeb

Naik, Shri G. Swamy Narayanasamy, Shri V. Pachouri, Shri Suresh Pahadia, Shrimati Shanti Pande, Shrimati Manorama

Panwar, shri B. L.

Parmar, Shri Rajubhai A. Patel, shri Chhotubhai Patel, Shri Vithalbhai M.

Patil, Sh\imati Pratibha Devisingh

Pattnaik, Shri Sunil Kumar Puglia, shri Naresh C. Rafique Alam, Shri Rai, Shri Kalpnath

Ramamurthy, Shri Thindivanarn K.

Ratan Kumari, Shrimati Rathwa, shri Ramsinh Ray, Shri Deba Prasad Razi, Shri Syed Sibtey

Reddy, Shri T. Chandrashekhar Richharia, Dr Govind Das Sahay, Shri Dayanand Sahu, Shri Balkunthnath Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P.

Satya Bahin, Shrimati Sayeed, Mufti Mohamad Sharma, Shri Chandan Sharma, Shri Satish Kumar Shiv Shanker, Shri P.

Siddiqul, Shri Shamim Ahmed Singh, Shri Bir Bahadur Singh, Shri R. K. Dorendra Singh, Thakur Khamakhya Prasad

Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Shri Suirender Singh, Shri Vishvjit P. Solanki, Shri Madhavsinh

Sukul, Shri P. N.

Talmur, Shrimati Syeda Anwara

Tariang, Shri Jerlie E.
Thakur, Prof, chandresh PThakur, Shri Surendra Singh
Thangkabalu, Shri K. V.
Tripathi, Shri Chandrika Prasad
Tyagi, Shri Shanti
Verma, Shri Kapil
Vikal, Shri Ram Chandra

Noes.—53

Advani, Shri Lai K.

Amin, Shri Mohammed Ashwani Kumar, Shri Baby, Shri M. A.

Balanandan, Shri E.

Balaram, Shri N. E.

Basu, Shri Chitta

Basu Ray, Shri Sunil

Chakravarty, Shrimati Bijoya

Chowdhury, Shrimati Renuka

Das Gupta, Shri Gurudas

Gautam, Shri Anand Prakash

Ghosh, Shri Dipen

Goswami, Shri Ramnarayan

Gowda, Shri D. B. Chandre

Gurupadaewamy, Shri M. S.

Hashmi, Shri Shamim

Jaswant Singh, Shri

Javali, Shri J. P.

KarVala, Shri Prabhakar Ra₀

Kar, Shri Narayan

Kunjachen, Shri P. K.

Lakshmanna, Prof. C.

Lather, Shri Mohinder Singh

Mahajan, Shri Pramod

Maheswarappa, Shri K. G.

Mahishi, Dr. (Shrimati) Sarojini

Malaviya, Shri Satya Prakash

Morarka, Shri Kamai

Naik, Shri L. Narsingh

Naik, Shri R. S.

Poddar, Dr. R. K.

Quasem, Shri Mostafa Bin

JRadhakrienna, Shri Puttapaga

Rahman, Shri Mohd. Khaleelur

Rajangam, Shri N.

Rao, Shri Gopala Rao

Rao, Shri Mot.uru Hanumantha

Rao; Shri Yalla Sesi Bhushana

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Sen, Sri Ashis

Sen, Shri Sukomal

Sinha, Shri Yashwant

Sivaji, Dr. Yelamanchili

Sreedharam, Shri Arungil

Swamy, Shri Subramanian

Talari Manohar, Shri

Upendra, Shri Parvathaneni

Verma, Shri Virendra

Vincent, Shri M.

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

The motion was adopted.

Clause 2 was added to the BUT.

Clause 3—(Amendment of section

3)

THE DEPUTY CHAIRMAN: We take up clause 3. There are thre~ amendments. Amendment No. 20 *in* by Shri Chitta Basu: amendment No. 21 by Shri Sukomal Se_n and Shri Dipen Ghosh and amendment No. 22" by Shri Upendra and others. Are you moving?

SHRI CHITTA BASU (West Bengal). I move:

20. "That at page 2. for lines IV tO' 19, the following be substituted, namely: —

"(f) Political Party' means an association or body of individual citizen of India, welded to an ideology and set of socioeconomic-politic programme, and recognised by

Election Commission fo $_r$ the purposes of allotment of symbols under the Election symbols (Reservation and Allotment) Order 196 \in ."

SHRI SUKOMAL SEN; I move;

21. "That at page 2, lines 18-19, the words "registered with the Election Commission as a political party ander Section 29A" b_e deleted."

[The amendment also stood in the name of Shri Dipen Ghoshl

SHRI PARVATHANENI UPENDRA: I move:

22. "That at page 2, lines 17-19, for the words "(f) 'political party' /neans an association or body of individual citizens of India registered with the Election Commission as a political party under section 29A" the words "(f) *political party' mean_s an asso ciation or body of individual citizens of India recognised by the Election Commission for the purpose of allot ment of symbols under the Election Symbols (Reservation and Allotment) Orde_r 1968." be substituted."

[The amendment also stood in the names of Shri B. Satyanarayan Reddy and Dr. Yelamanchili Siraji)

The questions were proposed.

SHRI CHITTA BASU: Madam, this clause relates to definition of a political party. As a matter of fact, I want to change the definition of the political party and I feel there connot be a political party unless it is wedded to a particular ideology and con. cept of socioeconomic problems. But here, the definition has been that a party is merely an association of individuals. Therefore, this is not acceptable to me. I feel it should be in the way as I have suggested.

My second point is about the question of recognition by the Election Commission. I feel by my amendment, there is no necessity of having a new

chapter for recognition and registration of political parties. You will find that there is a system existing now for recognition of political parties > n our country and under this system, there is the Election Commission and there is Election Symbols (Reservation and Allotment) Order, 1968. At present, recognition is given on the basis of that order. That order is "Election Symbol Reservation and Allotment Order, 1968". My view is that that order is quite sufficient to allot symbols. Allotment of a symbol is done only when the Election Commission accepts that party as a recognised political party either at the national level or at the State level. Therefore, there is no necessity of having a separate chapter for registration of political parties. Madam, I don't like to take much of your time. Yesterday, of course, I could not explain in deta-il. But I did express my opposition to the very idea of registration of political parties because that will be a regressive step.

SHRI SUKOMAL SEN: Madam, this clause regarding registration of political parties by the Election Commis sion is a most harmful and a dangerous clause to the democratic norms of our country. So far we have held so many elections since 1952. This clause was not there. It was not necessary at all. I do not understand why this clause has been brought in the present Bill. Therefore. I say that if this amendment is not accepted it means that there will be curb on the democratic functioning of the political parties. It win lead to some dictatorial powers on the part of thElection Commission as well as Government. That is why I feel that this amendment should be accepted. The Election Commission can seek so much of information from a political party while registering it. But the Government has cleverly avoided one provision and that is, whether a political party holds elections at least oncp in three years. There are political

103

[Shri Sukomal Sen] parties in the country, including the ruling party, which have not held elections for decades together. What will happen to such parties? So, this clause is most harmful and I want deletion of this clause.

SHRI B. SATYANAR AYAN RIEDDY: Madam Deputy Chairman, in Clause 3, Chapter III, of this Bill, a political party has been defined. My opposition to this clause is because the definition of a political party has been made in the Allotment of Election Symbol order. So there is no need for a separate clause for defining a political party. Madam, this clause is not only dangerous and harmful, but it is also mischievous because by giving the powers to the Election Commission under this clause they want to put an end to the recognition of the political parties. This is very dangerous in a democracy. This cannot be allowed. So, w_P oppos_e this clause. At the same time. we also oppose Clause 6 because this also comes under the same definition. So, I want that this clause should be deleted. I want to press it.

SHRI HANS RAJ BHARDWAJ: So far as registration is concerned, I think the hon. Members are aware that there is a registration already under the Symbol Allotment Order. For the purpose of getting a symbol, one has to go to the Election Commission for getting himself registered. There are criteria laid down and more or less the same criteria plus a few more have been added. This will form part of the statute now on a broader plank because, as I have submitted earlier, we want to see that communal parties are not allowed to enter the frav of elections. There are some other tests with regard to commitment to the Constitution. They are ver* elementary things. Nobody should be scared of them. It is a very wholesome provision. The idea is that there should be a test of parties which are communal. Religion and political should be kept apart Therefore, this registration and this commitment is necessary in the case of the existing jpoli«|sfai parties. If they do not subscribe to this, it is their own view

THE DEPUTY CHAIRMAN; I will put the three amendments together to vote.

PARVATHANENI UPENDRA SHRI They should be voted separately because one amendment seeks the deletion of the whole clause and the others only amendments.

SHRI HANS RAJ BHARDWAJ: We are not accepting any of these amendments,

SHRI PARVATHANENI UPENDRA: There may be a change in the attitude of the Congress and they may vote for some amendment. What will happen then?

THE DEPUTY CHAIRMAN: Let us dispose it of by voice vote. We are now geared to the sounds of 'Ayes' and 'Noes'. I shall now put amendment numbers 20, 21 and 22 to vote.

Amendment Now 20. 21 and 22 were tegatived..

THE DEPUTY CHAIRMAN: I shall now put clause 3 to vote. The question is:

"That clause 3 stand part of the Bill."

The House divided.

122 Ayes

Noes 52

Ahluwalia, Shri S. S.

Alva, Shrimati Margaret

Amla, Shri Tirath Ram

Anand sharma, Shri

Ansari, Shri Mohammed Amla

Antony, Shri A. K. Bagrodia, Shri Santosh

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Basumatari, Shri Dharanidhar

Bhandare, Shri Murlidhar Chandra-

kant

105

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan (Nominated)

Bhatt, Shri Jitendrabhai Labhshanker

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Cha-terjee, Prof. (Mrs.) Asima

Chavan; Shri S. B.

Chowdhary, Shri Ram Sewak

Darbara Singh, Shri

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh

Deshmukh, Shri Shankrao Narayan-

Dharam Pal, Shri

Dhusiya, Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr.

Fernandes, Shri John, F.

Fotedar, Shri Makhan Lai

Ganeshwar Kusum, Shri

Gupta, Shri Vishwa Bandhu

Hanumanthappa, Shri H.

Hari Singh, Shri

Islam, Shri Baharul

Jacob, ShriM. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jogi, Shri AjitP. K.

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Piurushottam

Kalita, Shri Bhubaneshwar

Kesri, Shri Sitaram

Khan, Dr. Abrar Ahmed

Khaparde, Miss Saroj

Khatun, Kumari Sayeeda

the *People (Amdt.)* Bitl 1988

Kidwai, Dr. Mohd. Hashim

Kellur, Shri M. L.

Kulkarni, Shri A. G.

Laxmi Narain, Shri

Lenka, Shri Kahnu Charan

Mahendra Prasad, Shri

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Malaviya, Shri Radhakrishan

Malik, Shri Mukhtiar Singh

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Mathur, Shri Manmohan

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mishra, Dr. Jagannath

Mishra, Shri Shiv Pratap

Mittal, Shri Sat Paul

Mohanty, Shri Subas

Mohapatra, Shri Basudeb

Nailk, Shri G. Swamy

Narayanasamy, Shri V.

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Pandey, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Prathibha Devisingh

Pattnaik. Shri Sunil Kumar

Puglia, Shri Naresh C.

Rafique Alam, Shri

Rai, Shri Kalpnath

Ramamurthy, Shri Thindivanam K.

(Nominated)

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri T. Chandrashekhar Richharia, Dr. Govind Das' Sahay, Shri Dayanand Sahu, Shri Balkuothnath Sahu, Shri Raini Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Satya Bahin, Shrimati Sayteed, Mufti Mbhamad Sharma, Shri Chandan Sharma, Shri Satish Kumar Shiv Shanker, Shri P. Siddiqi, Shri Shamim Ahmed Singh, Shri Bir Bahadur Singh, Shri R. K. Dorendra Singh, Thakur Kamakhya Prasad Singh, Shrimati Pratibha Singh, Shri Surender Singh, Shri Vishvjit P. Solanki, Shri Madhavsinh Sukul, Shri P. N. Taimur Shrimati Syeda Anwara Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur, Shri Surendra Singh Thangkabalu, Shri K. V. Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti Verma, Shri Kapil Vikal, Shri Ram Chandra Vora, Shri Motilal

NOES—52

Advani, Shri Lai K. Amin, Shri Mohammed Ashwani Kumar, Shri Baby, Shri M. A. Balanandan, Shri E. Balaram, Shri N. E. Basu, Shri Chitta Basu Ray, Shri Sunil Chakravarty, Shrimati Bijoy Chowdhury, Shrimati Renuka Das Gupta, Shri Gurudas

Gautam, Shri Anand Prakash Ghosh, Shri Dipe_n Goswami, Shri Ramnarayan Gowda, Shri D. B. Chandre Gowda, Shri K. G. Thimme Gurupadaswamy, Shri M. S. Hashmi, Shri Shamim Jaswant Singh, Shri Javali, Shri J. P. Kalvala, Shri Prabhakar Rao Kar, Shri Narayan

- 1 Koya, Shri B. V. AbduUa Kunjachen, Shri P. K. Lakshmanna, Prof. C. Lather, Shri Mohinder Singh Mahajan, Shri Pramod Mlaheshwarappa, Shri K. G. Mahishi, Dr. (Shrimati) Sarojini Malaviya, Shri Satya Prakash Mishra, Shri Kailash Pari (Bihar) Morarka, Shri Kamal Naik, Shri L. Narsingh
- Naik, Shri R. S. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rahman, Shri Mohd. Khaleelur Rajangam, Shri N. Rao, Shri Gopala Rao Rao, Shri Moturu Hanumantha Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Sen, Shri Ashis Sen, Shri Sukomal Sinha, Shri Yashwant Sivaji, Dr. Yelamanchili Sreedharan, Shri Arangil Talari Manohar, Shri TJpendra, Shri Parvathaneni Verma, Shri Virendra Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh

,. Clause 3 was added to the Bill.

Clause 4—Amendment of section 8

SHRI N. E. BALARAM: Madam. I beg to move:

(23) "That at page 2, lin_e 27-28, the words "language, etc. and doing acts prejudlieial to maintenance of harmony" be deleted.

[The amendment also stood in the name °f Sarvshri Chaturanna Mishra and Gurudas Das Gupta]

(24) "That at page 2, line 35, for the word "classes." the word "communities" be substi tuted."

[The amendment also stood in. the name of Sarvshri Chaturanna Mishra Gwrudas Das Gupta, Sukomal Sen, Dipen Ghosh and Chitta: Basu] naradan and Chitta Bam]

(25) "That at page 3, lines 1 t_0 5 be deleted."

[The amendment also stood in the name °f Sarvshri Chaturanna Mishra Guruda, Das Gupta, Sukomal Sen, Dipen Ghosh and Chitta Basu[

(27) "That at page 3, lines 9 to 11 be deleted."

[The amendment also stood in the names of Sarvshri Chaturan Mishra, Guruda_s Das Gupta, Sukomal Sen, Dipen Ghosh and Chitta Basu]

(28) "That at page 3, lines 15-16, the brackets, words and figure "sec tion 125 (offence of promoting enmity between classes in connection with the election or" he. deleted."

(30) "That at page 3, after line 20, the following be inserted, name-

Bill 1988

110

the People (Amdt.)

- "(j) The Prevention of Corruption Act, 1988; or
- (k) The Official Secrets Act, 1923."
- (36) "That at page 3, after line 35, the following be *inserted*, namely:—
- "(2A) A person guilty of female infanticide including the destruction of female foetus (excepting in Medical Termination of Pregnancy) shall be disqualified for a period of six years".

[The amendment also stood in the names of Sarvshri Chaturanan Mishra, Gurudas Das Gupta, Sukomal Sen and Dipen Ghosh]

SHRI M. S. GURUPADASWAMY: Mladam, I beg to move.

- (26) "That at page 3, after line 3, the following be inserted, namely: —
 - "(j) if he holds any office of profit under the Government of India or any legislative body to be a Chairman and/or a director of a society, public limited company and/or corporation." "

[The amendment also stood in the name of Dr. Bapu Kaldate]

SHRI LAL K. ADVANI: I move:

- (29) That at page 3, after line 20, the following be inserted, namely:
 - "(j) the Prevention of Corruption Act, 1988".

[The Amendments also stood in the names of Sarushri Ashmani Kumar, Pramod Mahajan, Kailash Pati Mishra ShanJcer Sinh Vaahela, Atal Bihar Vajpayee and Jastoant Singh]

111

SHRI M. S. GURUPADASWAMY: Sir, I move:

"23. That at page 3, after line 22, the following be inserted, namely:-

'(A) A candidate shall also be disqualified for a period of six years if his declaration of assets is found to be false by a court of Law.",

[The amendments also stood in the names of Sarvshri Dr. Bapu Kaldate, Sukomal Sen and Dipen Ghosh]

37. "That at page 3, after line 35, the following proviso be inserted namely: —

"provided that a person who is convicted of violating the law relating to adulteration of food or drugs, being on office bearer of a co-operative society or having more association with that association in that capacity but is not involved in the actual process of adulteration of food or drugs, shall not be disqualified.",,

[The amendment also stood in the name of Dr. Bapu Kaldate]

SHRI CHITTA BASU (West Bengal): I move.

- (33) "That at page 3, after line 31, the following be inserted, namely:
 - "(e) any provisions of Land Reform Laws."

SHRI N. E. BALARAM. Sir, I move:

(34) "That at page 3, line 322, be deleted."

[The amendment also stood in the names of Sarvshri Chaturanan Mish-ra, Gurudas Das Gupta, Satya Praash Malavia]

SHRI M. A. BABY (Kerala); I move:

(38) "That at page 3, lines 36 to 40 be deleted."

[The amendment also stood in the name of SarvisUri E. Balanandan and Satya Prakash Mdlvia1

SHRI SUKOMAL SEN (West Bengal); Sir, I move

- 39. 'That at page 3, after line 40, the following be inserted namely:-
- '(4) Any person contesting on election, exploiting the religious feelings of the people during campaign like visiting the place of worship, extracting religious oa;h from the people or making religious appeal for furthering his or her and parties prospects in the election shall be deemed to be committing an offence which shall disqualify him or her for six years from contesting any election."

[The amendment also stood ii* the name of Shri Dipen Ghosh]

SHRI M. A. BABY: I move.-

- 40. "That at page 3, after line 40 the following be inserted, namely:-
- '(4) Any p«.rsonjcontegfling an election, exploiting ihe religious feelings of the people during campaign (i.e. —i once the election c< mission declares the election dates) like visiting the places of worship extracting dreligious oath from the people or making religious appeal for furthering his, her or the party's prospects in the election shall be deemed to be committing an offence which shall disqualify him for six years from contesting an election!"

[The amendment also stood in the name of shri e Balanandan]

THE DEPUTY CHAIRMAN: I will now put all the amendments to vote.

Amendments No. 23 to 30, 32 to 34 and 36 to 40 were negatived.

THE DEPUTY CHAIRMAN; The question is:

"That clause 4 stand part of the Bill."

Clause 4 was added to the Bill Clause 5 (Insertion of new section 28A

HRI N. E. BALARAM: I move;

(41) "That at page 4, lines 1 to 12, e deleted."

The amendment also stood in the ties of Sarvshri Chaturanan Mishra I Shri Gurudas Das Gupta]

HRI LAL K. ADVANI: Sir, I move:

- 42. •• That at page 4-, lines 5-6, for he word "thig part, and any Police)fficer designated for the time being >y the State Government, for the onduct of any election" the words, 'this Part, and the Directors-Gene-
- al of Doordarsban and Akashvani ind the entire staff of the news sec-ions of both the Doordarshan and Akashvani" be substituted."
- 49. That at page 4, after line 12, the following proviso be *inserted*, namely: —

"Provided that this section shall come into operation after the creation of an independent Secretariat of the Election Commission analogous to Secretariats of Parliament and such other Constitutional bodies and authorities as proposed by the Election Commission itself."

[The amendments also stood in the, imes of Sarvshri Ashwani Kumar, ramod Mahajan, Kailash Pati Shanker Sinli ishra Vaplicla, Jasant Singh and Atal Bihari Vaf-lyee1

SHRI M. A. BABY (Kerala): I iove:

43. "That at page 4, line 6 after } the word "shall" the words "subject to the consent of the Government of the State concerned" be inserted."

[The amendment also stood in the am, of Shri P. Baanandar]

SHRIPARVATHANENIUPENDRA: move;

(44) "That at page 4, lines 6-7 for the words "deemed to be on deputa-tion to " the words "under the Gene. i

ral superintendence of" be substituted "

[The amendment also stood in the names of Sarvshri B. Satyanarayan Reddy and Or, Yelamanchili Sivaji]

46. "That at page 4, line_s 8-12, the words "and accordingly such officers and staff shall, during that period, be subject to the control, superintendence and discipline of the Election Commission" be deleted."

[The amendment also stood in the names of Sarvshri B. Satyanarayan Reddy Sukomal Sen, Dipen Ghosh and Dr. Yelamanchili Sivaji]

SHRI N. E. BALARAM: I move;

45. "That at page 4, line 7, after the words "Election Commission" the words "subject to consent of the State Government concerned" hs inserted."

[The amendment also stood in the names of Sarvshri Chaturanan Mishra, and Gurudas Das Gupta]

48. "That at page 4, line 12, after the words "Election Commission" the words "only in respect of the work assigned to them in connection with the election and for no other purpose" be inserted."

[The amendment also stood in the names of Sarvshri Bhaturanan Mishra, Gurudas Das Gupta, M. A. Baby and E. Balanandan]

SHRI SATYA PRAKASH MALA-VIYA. I move:

(47) "That at page 4, line 11, after the word "superintendence" the word "direction" be inserted."

SHRI CHITTA BASU (West Bengal): I

50. "That at page 4, line 12, after the word "commission" the words "with the consent of the Government of the State concerned" be inserted."

SHRI M. S. GURUPADASWAMY: I move;

Representation of

51. "That at page 4, after line 12, the following proviso be *inserted* namely: —

'Provided that during the period commencing on and from the date of the notification calling for such elections and ending with the date of the declaration of such election, the Election Commission shall exercise exclusive control and superintendence °ve_r Doordarshan and Akashvani.'"

[The amendment also stood in the names of Dr. Bapu Kaldate, Sarvshri Sukomal Sen, Dipen Ghosh, M. A, Baby and E. Balanandan]

THE DEPUTY CHAIRMAN; I will now put all the amendments together to vote. The questions are:

- 41. "That at page 4, lines 1 to 12, be deleted/'
- 42. "That at page 4, lines 5-6 for the words "this part, and any Police Officer designated for the time being by the State Government,, for the conduct of any election" the words "this Part, and the Directors-General of Doordarshan and Akashvani and the entire staff of the news sections of both the Doordarshan and Akash vani" be substituted.
- 43. That at page 4, line 6 after the word "shall" the words "subject to the consent of the Government of the State concerned" he inserted".
- 44. "That at page 4, lines 6-7, for the words "deemed to be on deputation to" the words "under the general superintendence of" be substituted.'
- 45. "That at page 4, line 7 after the words "Election Commission the words "subject to consent of the State Government concerned" be inserted."

the People (Amdt.) 116 Bill. 1988

- 46. "That at page 4. lines 8-12, words "and accordingly such offic and staff shall, during that period subject to the control, superinte: ence and discipline of the Elect Commission" be deleted."
- 47 'That at page 4, line 11, of the word "superintendence" word "direction" be inserted.
- 48. "That at page 4, line 12, af the words "Election Commissi the words "only in respect of work assigned to them in connect with the election and for no ot! purpose" be inserted."
- 49 "That at page 4, after line the following proviso be insert namely:—

'Provided that this section si come into operation after the cr tion of an independent Secretar of the Election Commission ana gous to the Secretariats of Pi liament and such other Constit tional bodies and authorities proposed by the Election Coi mission itself."

- 50. "That at page 4, line 12, oft the word "commission" the woi "with the consent of the Gover ment of the State concerned" inserted."
- 51. "That at page 4, after line 1 the following proviso be inserti namely:-

"Provided that during the peri commencing on and from the da of the notification calling for *tv elections and ending with the da of the declaration of such ele tion, the Election Commissk shall exercise exclusive contr and superintendence over Doo: darshan and Akashvani'."

The House divided

THE DEPUTY CHAIRMAN:

Ayes — 51

Noes — 124

Ayes—5

Advani, Shri Lai K.

117

Amin, Shri Mohammed

Ashwani Kumar: Shri

Baby, Shri M. A.

Balanandan, Shri E.

Balaram, Shri N. E.

Basu, Shri Chitta

Basu Ray, Shri Sunil

Chakravarty, Shrimati Bijoya

Chowdhury, Shrimati Renuka

Das Gupta, Shri Gurudas

Gautam, Shri Anand Prakash

Ghosh, Shri Dipen

Goswami, Shri Ramnarayan

Gowda, Shri D. B. Chandre

Gowda, Shri K. G. Thimme

Gurupadaswamy, Shri M. S.

Hashmi, Shri Shamim

Jaswant Singh, Shri

Javali, Shri J. P.

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Lakshmanna, Prof. C.

Lather, Shri Mohinder Singh

Mahajan, Shri Pramod

Maheswarappa, Shri K. G.

Malaviya, Shri Saty, Prakash

Mishra, Shri Kailash Pati

Morarka, Shri Kamal

Nailk, Shri L. Narsingh

Naik, Shri R. S.

Poddar, Dr. R. K.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rahman, Shri Mohd. Khaleelur

Rajangam, Shri N.

Rao, Shri Gopala Rao

Rao, Shri Moturu Hanumantha

Rao Shri Yalla Sesi Bhushana

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Sen, Shri Ashis

Sen, Shri Sukomal

Sinha, Shri Yashwant

Sivaji, Dr. Yalamanchili

the People (Amdt.)

Bill, 1988

Sreedharan, Shri Arangil

Talari Mianohar, Shri

Upendra, Shri Parvathaneni

Verma, Sharma Virendra

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

Noes-124

Ahkiwalia, Shri S. S.

Alva, Shrimati Margaret

Amla, Shri Tirath Ram

Anand Sharma, Shri

Ansari, Shri Mohammed Amin

Antony, Shri A. K.

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Basumatari, Shri Dharanidhar

Bhandare, Shri Murlidhar Chandar-

Kant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labh-

shanker

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chatterjee, Prof. (Mrs.) Asima

Chavan, Shri S. B.

Chowdhary, Shri Ram Sewak

Darbara Singh, Shri

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao Nara-

yanarao

Dhusiya, Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lai

Ganeshwar Kusum, Shri

Gupta, Shri Vishwa Bandhu

Hanumanuthappa, Shri H.

Hari Singh, Shri

Is] am, Shri Baharul

Jacob, Shri W. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jogi, Shri Ajit P. K.

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kalita, Shri Bhubaneswar

Kesri, Shri Sitaram

Khan, Dr. Abra_r Ahmed

Khaparde, Miss Saroj

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Rulkarni, Shri A. G.

Lax mi, Narain, Shri

Lenka, Shri Kahnu Charan

Mahendra Prasad, Shri

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Mlalaviya, Shri Radhakishan

Malik, Shri Mukhtiar Singh

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Mathur, Shri Manmohan

Matto, Shri Ghulam Rasool

Mteena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mishra, Dr. Jagannath

Mishra, Shri Shiv Pratap

Mohanty, Shri Subas

Mohapatra, Shri Basudeb

Naik, Shri G. Swamy

Narayanasamy, Shri V.

Pachouri, Shri Suresh Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

Pande, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Panwar, Shri B. L.

Pa'rmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Pattnaik, Shri Sunil Kumar

Puglia, Shri Naresh C.

Rafique Alam, Shri

Rail, Shri Kalpnath

Ramamurthy, Shri Thindivanam K.

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri T. Chandrashekar

Richharia, Dr. Govind Das

Sahay, Shri Dayanand

Sahu, Shri Baikunthnath

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P.

Satya Bahin, Shrimati

Sayeed, Mufti Mohamad

Sharma, Shri Chandan

Sharma, Shri Satish Kumar

Shiv Shanker, Shri P.

Siddiqi, Shri Shamim Ahmed

Singh, Shri Bi_r Bahadur

Singh, Shri Bir Bhadra Pratap

Singh, Shri R. K. Dorendra

Singh, Thafcur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Dr. Rudra Pratap

Singh, Shri Surender

Singh, Shri Vishvjit P.

Solanki, Shri Madhavsinh

Sukul, Shri P. N.

Taimur, Shrimati Syeda Anwar

Tariang, Shri Jerlie

Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh

Thakur, Shri Surtendra Singh

Thangkabalu, Shri K. V.

Tiria, Kumari Sushila

Tripathi, Shri Chandrika Prasad

'yagi, Shri Shanti ferma, Shri Kapil *Terma*, Shrimati Veena rikal, Shri Ram Chandra /ora, Shri Motilal *The motions were negatived*.

THE DEPUTY CHAIRMAN: I shall low put clause 5 to vote. The question ,s. That clause 5 stand part of the Bill"

The House divided

THE DEPUTY CHAIRMAN:

Ayes

12I

123

Noes

52

AYES—123

Ahluwalia, Shri S. S.

Alva, Shrimati Margaret

Amla, Shri Tirath Ram

Anand Sharma, Shri

Ansari, Shri Mohammed Amin

Antony, Shri A. K.

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Basumatari, Shri Dharnidha_r

Bhandare, Shri Murlidhar Chandra-

kant

Bhardwaj, Shri Hansraj

Bhati Shri Madan

Bhatt, Shri Jitendrabhai Labh-

shanker

Bhattacharjee, Kamalendu

Bim Raj, Shri

Chatterjee, Prof, (Mrs.) Asima Chavan,

Shri S. B.

Chowdhary, Shri Ram Sewak

Chowdhury, Shrimati Renuka

Darbara Singh, Shri

Deori, Shrimati Omem Moyong

Desai. Shri Jagesh

Deshmukh, Shri Shankarrao

Dhusiya, Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lai

Ganeshwar Kusum, Shri

Hanumanthappa, Shri H.

Hari Singh, Shri

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jogi, Shri Ajit P. K.

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kalita, Shri Bhubaneswa_r

Kesri, Shri Sitaram

Khan, Dr. Abrar Ahmed

Khaparde, Miss Saroj

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd, Hashim

Kollur, Shri M. L.

Koya, Shri B. V. Abdul's

Kulkarni, Shri A. G.

Laxmi Narain, Shri

Lenka, Shri Kahnu Charan

Mahendra Prasad, Shri

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Malaviya, Shri Radhakishan

Malik, Shri Mukhtiar Singh

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Mathur, Shri Manmohan

Matto, Shri Ghulam Basool

Meena, Shri Dhuleshwar

Mehta. Shri Chimanbhai

- 1 Mishra Dr7 Jagannath
- 1 Mishra, Shri Shiv Pratap
- 1 Mobanty, Shri Subas

Mohapatra, Shri Basudeb Naik, Shri G. Swamy

Narayanasamy, Shri V.

Pachouri, Shri Suresh

123

Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

Pandey, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Panwar, Shri B. L.

Parmar, Shri Rajubhaj A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Pattnaik, Shri Sunil Kumar

Puglia, Shri Naresh C.

Rafique Alam, Shri

Rai, Shri Kalpnath

Ramamurthy, Shri Thindivanam K.

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri T. Chandrashekhar

Richharia, Dr. Govind Das

Sahay, Shri Dayanand

Sahu, Shri Baikunthnath

Sahu, Shri Rajni Ranj an

Sahu, Shri Santosh Kumar

Salve, Shri N. K. P.

Satya Bahin. Shrimati

Sayeed, Mufti Mohamad

Sharma, Shri Chandan

Sharma, Shri Satish Kumar

Shiv Shanker, Shri P.

Siddiki, Shri Shamim Ahmed

Singh, Shri Bir Bahadur

Singh, Shri Bir Bhadra Pratap

Singh, Shri R. K. Dorendra

Singh, Thakur Kamakhy, Prasad

Singh, Shrimati Pratibha

Singh, Dr, Rudra Pratap

Singh, Shri Surender

Singh, Shri Vishvjit P.

Solanki, Shri Madhavsinh

Sukul, Shri P. N.

Taimur, Shrimati Anwar

Hariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur. Jagatpal Singh

Thakur, Shri Surendra Singh

Thangkabalu, Shri K. V.

Tiria, Kumari Sushila

Tripathi, Shri Chandrika Prasad"

i Tyagi, Shri Shanti

Verma, Shri Kapil

Verma, Shrimati Veena

Vikal, Shri Ram Chandra

Vora, Shri Motilai

NOES-52

Advani, Shri Lai K.

Amin, Shri Mohammed

Ashwani Kumar, Shri

Baby, Shri M. A.

Balanandan, Shri E.

Balram, Shri N. E.

Basu, Shri Chitta

Basu Ray, Shri Sunil

Chakravarty, Shrimati Bijoya

Chowdhury, Shrimati Renuka

Das Gupta, Shri Gurudas

Gautam, Shri Anand Prakash

Ghosh, Shri Dipen

Goswami, Shri Ramnarayan

Gowda, Shri D. B. Chandre

Gowda, Shri K. G. Thimme

Gurupadswamy, Shri M. S.

Hashmi, Shri Shami_m

Jaswant Singh, Shri

Javali, Shri J. P.

Kalvala, Shri Prabhakar Rao

Kar^ Shfi Narayan

njachen, Shri P. K. cshmanna, Prof C. ;her, Shri Mohinder Singh hajart, Shri Pramod heswarappa, Shri K. G. ilaviya, Shri Satya Prakash shra, Shri Kailash Pati >rarka, Shri Kamal " ik, Shri L. Narsingh ik, Shri R. S. ddar, Dr. R. K. iasem, Shri Mostafa Bin dhakrishna, Shri Puttapaga hman, Shri Mohd. Khaleelur jangam, Shri N. io, Shri Gopal Rao 10. Shri Moturu Hanumantha 10, Shri Yalla Sesi Bhushana iddy, Shri B. Satyanarayan ;ddy, Dr. G. Vijaya Mohan m, Shri Ashis ■n. Shri Sukomal nha, Shri Yashwant vaji, Dr. Yclamanchili •eedharan, Shri Arangil dari Manohar, Shri pendra, Shri Parvathaneni erma, Shri Virendra adav, Shri Ish Dutt adav, Shri Ram Naresh

The motion was adopted.

Clause' 5 was added to the Bill.

THE DEPUTY CHAIRMAN: We iall now take up clause 6. There re 20 amendments. Are you mov-\g them?

'iatise fi-Insertion of new Part IVA.

SHRI LAL K. ADVANI: I move:

52. "That at page 4, *after* line 21, the following proviso be *inserted*, *namely:* —

"Provided that in case of an association or body which is in

existence at th_e time of the commencement of this Act and is recognised as a political party by the Election Commission, no such application need be made"."

[The amendment also stood in the names of Sarvshri Ashwani Kumar, Framed Mahajan, Kailash Pati Mish-ra Shanker Sinh Vaghela, Jaswant Singh and Atal BihaH Vajpayee'}

THE DEPUTY CHAIRMAN: Amendment No. 53. Shri Subramanian Swamy. Absent.

SHRI M. A. BABY: I move:

54. "That at page 4, after line 21, the following proviso be *in serted, namely:* —

"Provided that no political party shall be eligible for registration unless it has held and holds free elections of its office bearers at least once in three years failing which it shall acek permission from the Ejection Commission to get the time extended for holding the organisn-tional elections for a maximum period of one ear."

[The amendment also stood in the name of Shri E. Balanandan]

SHRI SUKOMAL SEN: J move:

55. "That at page 4, *after* line 21, the following proviso be *in serted, namely:*—

'Provided that no political party shall be eligible for registration unless it has held and holds free elections of its office bearers at least once in three years."

[The amendment also stood in the name of Shri Dipen Ghosh.]

SHRI M. S. GURUPADASWAMY: Madam, I move:

56. "That at page 4, lines 22 to 29, be *deleted.*"

[The amendment also stood in the name of Dr. Bapu Kaldatel

SHRI LAL K. ADVANI: Madam, I move;

57. "That at page 4, lines 23 to 26 be deleted."

[The amendment also stood in names of Sarvshri Ashwani Kmuar, Pramod Mahajan, Kailash Pati Mishra₁ Shanker Sink Vaghela, Jas-want Singh, N. E. Balaram, Chatura-nan Mishra, Gurudas Das Gupta, Atal Bihari Vajpayee]

SHRI SATYA PRAKASH MAL-AVIYA: I move:

58. "That at page 4, lines 43 to 45 be *deleted/*"

SHRi PARVATHANENI UPEND-RA: Madam, I move:

59. "That at pages 4 and 5, clause 6 be *deleted*."

[The amendment also stood in the names of Sliri B. Satyanarayan Red-dy and Dr. Yelamanchili Shivaji]

SHRI M. S. GURUPADASWAMY: I move:

60. "That at page 5, lines 9-10, the words 'and to the principles of socialism, secularism and democra cy' be *deleted*."

[The amendment also stood in the name of Dr. Bapu Kaldatel

SHRI LAL K. ADVANI: I move:

61. "That at page 5, lines 9—11, for the words "of India as by law established and to the principles of socialism secularism and demo cracy, and would uphold the sover eignty, unity and integrity of flndia" the words "of India as by law established and would uphold the sovereignty, unity and integrity of India" be substituted."

[The amendment also stood in the names of Sarvshri Ashwani Kumar,

Pramod Mahajan, Kaiiash Pali M ra, Shanker Sihh Vaghela, Jasu Singh and Atal Bihari Vajpayee]

SHRI N. E. BALARAM: Madar move:

62. That at page 5, line 10, *a* the word "secularism" the wi "world peace" be *inserted*.

[Th_e amendment also stood in names of Sarvshri Chaturanan Mis and Gurudas Das Gupta]

SHRI LAL K. ADVANI: I move

63. "That at page 5, line 11, a the words "integrity of India" following be *inserted*, namely: •

'and that the association body shall conduot period internal democratic elections elect all office bodies and off] bearers and their term shall exceed a period of two years.

[The Amendment also stood in names of Sarvshri Ashwani Kun Pramod Mahajan, Kailash Pati Mis} Shanker Sinh. Vaghela and Atal hart Vajpayee]

SHRI N. E. BALARAM: I move

64. "That at page 5, line 11, aj the words "integrity of India" following be inserted, namely: -

'and that the association body shall conduct periodi democratic elections to elect office bodies and office bearers E such term should not exceed period of four years.'

[The amendment also stood in I names of Sarvshn Chaturanan Mis) and Gurudas Das Gupta]

SHRf LAL K. ADVANI: I mm

65. "That at page 5, lines 12 a 13, be *deleted*."

[The amendment also stood in i names of Sarvshri Ashwani Kum

Pramod Mahajan, Kailash Pati Misfire, Shanker Sinh Vaghela, Jaswant Singh, N. Balram. Chaturanan Mi-shra. Gurudas Das Gupta, Sukomal Sen, Dipen Ghosh and Atal Bihari Vajpayee]

SHRI SUKOMAL SENs: I move:

(16. "That at page 5, lines 14 to 17, the word_s "After considering all the; particulars as aforesaid in its possession and any other necessary and relevant factors and after giving: the representatives of the ss-soc iation or body reasonable opportunity of being heard" be deleted."

[The amendment also stood in the name, of Shri Dipen Ghosh]

SHRI SATYA PRAKASH MALA-"V1YA: I move:

07. "That at page 5, lines 14 to 24 be deleted."

SHRI LAL K. AD VAN!: I move:

68. "That at page 5, lines 17—19, for the words "shall decided either to register the association or body as a political party for the purposes of this Part, or not so to register it;" the words "shall decide to re gister the association or body as a political party for the purposes of this Part" be substituted."

{The amendment also stood in the names of Sarvshri Ashwani Kumar, Pramod Mahajan, Kailash Pati Mish-ra, Shanker Sinh Vaaheia. Jaswant Singh and Atal Bihari Vajpayee]

SHRI M. A. BABY: I move:

- 69. "That at page 5, for line 20, the following be substituted, name
- "(8) The Commission shall give reasons for its decision in the matter."

[The amendment also stood in the name of Shri E Balanandan]

Bill. 1988 SHRI M. S. GURUPADASWAMY:

the People (.Amdt.)

Madam, I move:

70. "That at page 5, for line 25, the following be substituted namelv:-

> '(H) An appeal against the decision of the Commission shall lie with the Supreme Court'."

[The amendment also stood in the name of Shri M. S. Gurupadaswamy]

SHRI SATYA PRAKASH MALA-VIYA: Madam, I move-

71. "That at page 5, lines 25, for the word 'final the words 'liable to be challenged by way of an appeal to be pre ferred before the Supreme Court within sixty days from the date of the decision." be substituted."

The questions were put.

The motions (Amendments Nets. 52, 54 to 71) were negatived.

THE DEPUTY CHAIRMAN: The question is;

"That Clause 6 stand part of the 'Bill."

The House divided.

THE **DEPUTY** CHAIRMAN: (After taking a count)

124 Ayes

Noes 54.

The motion was adopted. Clause 6 was added to the Bill.

CLAUSE 7

THE DEPUTY CHAIRMAN: Now, I take up Clause 7. There are two amendments-Amendment No. 72 by Shri Lai K. Advani and Amendment No 73 by Shri P. Upendra,

SHRI LAL K. ADVANI: I move:

following be substituted, namely:-

trued as a reference to 5 per cent of the electors of any one polling station of tha constituency or one hundred 6uch electors, whichever is less, as proposers."

[The amendment also istood in the names of Sarushri В. Satyanarayan Reddy and Dr. Yelamanchili Sivaji] The questions were proposed.

72. "That at page 5, for lines 30— 36, the

"7. In section 33 of the principal Act,— (a) for sub-section (1>, the following sub-section shall be substituted, namely.-(1) 'On or before the date appointed under clause

- (a) of section 20, each candidate shall, either in person or by any of his proposers, between the hours of eleven o' clock in the afternoon, deliver to the returning officer at the place specified in this behalf in the notice issued under section 31, a nomination paper completed in the prescribed form and signed by the candidate and by atleast twenty electors of the constituency representing:
 - (i) in the case of Lok Sabha election, every single Assembly segment of the constituency; and
 - (ii) in the case of an Assembly election, at least five different polling stations of the constituency.
 - (b) to sub-section (1) the following proviso shall be inserted, namely: — "Provided that in the case of local authorities' constituency, graduates, constituency or teacher constituen-cy, reference to "an elector of the constituency as proposer" shall be construed as a reference to "ten per cent of the electors of the constituency or ten such electors, whichever is less as proposers."

[The amendment also stood in the names of Sarvshri Ashwani Kumar, Pramod Mahajan, Kailash Pati Mish-ra, Shanker Sinh Vaghefa, Jaswant Singh and Atal Bihprt Vajpayee]

SHRI PARAVATHANENIUPEN-DBA; move;

73. "That at page 5, after line 36, the following proviso he inserted namely:—

"Provided further that in the ease of Parliamentary or Assembly constituency the reference to "an elector of the constituency as proopser" shall

श्री लाल कृष्ण ग्राडवाणी : मेंडम, खाली एक णब्द कहंगा, वयोंकि नान-सीरियस कैंडीडेंट कम होने चाहिए इस बारे में सिद्धांततः सब लोग सहमत हैं। लगता है कि व्यवहारिक तौर पर कोई दिक्कत हई कि हम कैसे करें ग्रीर केवल ग्रपना हिपाजिट बढाने से या जो प्रस्ताव है उनसे काम बनता नहीं, इसीलिए हमने एक प्रस्ताव यहां पर लाया है। विधान परिषद चुनावों में नान-सीरियस प्रायः होते नहीं हैं राज्य सभा के इलेक्शन में नान-सीरियस कैंडीडेट कहीं-कहीं पर थोडे-बहत होते हैं . . . (स्पवधान)

श्री कल्पनाथ राय: धरतीपकड़ ॥ श्री लाल कृष्ण भाडवाणी: लेकिन वह समस्या नहीं हैं। उसमें भी मेरा एक सुझ व हैं। एक समय या पहले जब असेंबली के चुन व के लिए, लोक सभा के चुनाव के लिए प्रोपोंजर भी होंता या ग्रीर सैकण्डर भी होता था, लेकिन बाद में हमने प्रोपोजर ग्रीर सैकण्डर में से एक को हटा दिया और कह दिया कि खाली एक प्रोपोजर काफी है। जबकि सारी दुनिया के देशों में यहां तक कि हाउस ग्राफ् कामन्ज जिसमें कांस्टीट्एंसी बहुतं छोटी होती हैं 75 हजार 80 हजार बोटर होते हैं वहां पर भी 10 प्रोपोजर रखते के लिए ग्रीर हमने यहां हिन्दुस्तान में जहां 8-8, 10-10 लाख वहां पर एक प्रोपोजन काफी । मैंने अपने इस संशोधन में सझाव दिया है, संशोधन 72, कि हम लोक सभा के लिए यह अनिवाय करें कि कम से कम 20 प्रस्तावक होंगे भौर वह 20 उस लोक सभा क्षेत्र में जितनी विद्यान सभा सँगमेंट्स हैं ग्राठ हैं। सात हैं, छ: हैं, सब में से होंगे । मैं नहीं मानता हूं कि यह कोई फूलप्रुफ सुझाव । फुलप्रफ सुझाव न होते हुए भी मेरी

Bill. 1988

मान्यता है कि उस समय जो लास्ट ह श्राफ नामीनेशन्ज पर कोई भी फार्मभर है एक ग्रादमी से प्रस्ताव करवा के

ACTION AND AND SECOND CALDY A करने की स्थिति में नहीं होंगे, कर ले SHRI PARVATHANENI UPENDRA: Madam, in Amendment No. 79 I have made two suggestions. One is for raising the ceiling on expenditure in elections. Today for Assemblies it is Rs. 35,000 and for Parliament it is Rs. 1 lakh. All of us know, they are very unrealistic and very deceptive, and no hon. Member standing for election to an Assembly or Parliament is sticking to this ceiling. Therefore, I suggested the amendment. Let us be honest about this thing. Let us raise the ceiling at least to a reasonable limit. So, I suggest that for the Assembly let it be Rs. 50,000 and for Parliament Rs. 2.5 lakhs, t does not affect anybody. I io not know why the hon. Minister did \ot consider this reasonable sugges-ion.

Secondly, in the same amendment I sropose state-funding of elections. The Minister has rejected it outright. I am ure, he has not studied the implications of this. I have already men-ioned this in the House and I have lso explained to the Minister how the Lndhra Pradesh Government is going head with its Bill for state-funding, rhich has been welcomed by all the iarties. It is practicable. The ex-enditure is also not astronomical as lany people put it. For the Lok abha it costs only Rs. 55 crores. herefore, we should at least start 'ith the Lok Sabha elections and go I for statefunding. That is the only ay to reduce money power.

Also simultaneously we should also put limits on compaigning items. I have explained that in my speech already. That is why I request the Minister that at least hi the text Bill he should consider these things and incorporate them in it.

THE DEPUTY CHAIRMAN: Now you are not pressing the amend ment. Or do you still want to Press the amendment? Or do you want to withdraw

SHRI LAL K. ADVANI: Let there be no division.

DEPUTY THE CHAIRMAN: Division, in any case, we cannot have. The machine i_s not working.

I now put Amendment Nos. 72 and 73 t₀ vote.

Amendment Nos. 72 and 73 were negatived.

THE DEPUTY CHAIRMAN: I shall now put clause 7 to vote.

The question is:

"That clause 7 stand part of the Bin."

The motion was adopted.

Clause 7 was added to the Bill.

New Clause 1A

THE DEPUTY CHAIRMAN: Now we take up new clause 7A. There is one amendment by Mr. Upendra, Amendment No. 74.

SHRI PARVATHANENI UPENDRA: I move:

"That at page 5, after clause 7 the following new clause be inserted, namely:-

"7A. In section 34 sub-section (1) of the principal Act for the words "five hundred" «4 "two hundred and fifty" TSB-peetively the words "fifteen thousand" and "ten thousand" respectively shall be substituted."

[Shri Parvathaneni Upendra] [The amendment also stood in the names of Sarvshri B. Satyanarayan Reddy and Dr. Yelamanchili Sivajl]

The question was put and the motion was negatived,

THE DEPUTY CHAIRMAN: The question is:

"That clauses 8 and 9 stand part of the Bill."

The motion was adopted.

Clauses 8 and 9 were added to the Bill

Clause 10-Insertion of new section 58A

THE DEPUTY CHAIRMAN: We shall now take up clause 10. There ara two amendments, Nos. 75 and 76, by Shri N. E. Balaram and Shri M. S. GURUPADASWAMY.

SHRI N. E. BALARAM: I move:

75. "That at page 6, line 21 and wherever they occur the words "at a place" be *deleted*."

[The amendment also stood in the names of Sarvshri Chaturanan Mishra and Gurudas Das Gwpta]

SHRI M. S. GURUPADASWAMY: 1 move:

"That at page 6 after line 26, the following be *inserted* namely:—

- "(c) during the election time the police officers op any persona deputed for keeping peace in the locality and t₀ ensure peaceful holding of elections creates willfully a situation by which voters could not come and participate iin the election; or
- (d) during the process of election either the presiding officer or the polling officers themselves cast-the vote on the plea of inability of voters or there-wise and cast the vote against the will and choice of the voter."

[The amendment also stood in the name of Dr. Bapu Kaldate]

The questions were put, and the motions were negatived.

THE DEPUTY CHAIRMAN: I shall now put clause 10 to vote. The quw tion is:

"That clause 10 stand part o* the Bill."

The motion was adopted.

Clause 10 was added, to the Bill.

Clause 11—Insertion of new section 61A.

THE DEPUTY CHAIRMAN: Wo shall now take up clause 11. There is one amendment, No. 77 by Shri Chitta Basu.

SHRI CHITTA BASU: I move;

"That at page 7, lines 5—7, the words "in such constituency or constituencies as the Election Comnrus sion may having regard to the oir cumetances of each case, specify" be *deleted*."

The question was put, and the motion was negatived.

THE DEPUTY CHAIRMAN I shall now put clause 11 to vote.

The question is:

"That clause 11 stand part of the Bill."

The motion was adopted. Clause 11 was

added to the Bill. Clause 12-Amendment of

section 77.

THE DEPUTY CHAIRMAN: We shall now take up clause 12. There are two amendments, Nos. 78 and 79 by Mr. Upendra.

SHR1 PARVATHANENI UPENDRA; I move;

"That at page 7, line 15, after the word and figure ".Explanation 2" the words "and first and second proviso" toe inserted."

[The amendment also stood in the names of ShH B. Satyanarayan Reddy and Dr. Yelamanchili Sivaji.]

I also move:

That at page 7 after line 16, the following Explanation be inserted, namely:

- (7) "Eooplanaticn 1.—Not withstanding anything contained in any other Section of this Act, the total of the said election expenditure incurred by the political party of the candidate or any other association or supporters of the candidate, 6hould not exceed Rs. two lakh and fifty thousand in case of Parliament and rupees fifty thousand in case of Assembly.
- Explanation 2.—The Government shall initiate and operate a scheme for State funding of Elections for Parliament and State Legislature prescribing such particulars as are desirable or expedient for proper control of money power jn the elections and for this purpose shall constitute a fund called 'The Election Fund' consisting of grants made by the Union and the State Governments and collection of special cess for meeting the incurred expenditure connection with or incidental to the elections, in-, eluding byelections."

[The amendment also stood in the names of Shri B. Satyanarayan Reddy and Dr. Yelamanchili.'1

The questions were put, and the motions were negatived.

THE DEPUTY CHAIRMAN: The question is:

"That Clause 12 stand part of the

The motion was adopted. Clause 12 was .added to the BUI.

Clause 13—Amendment of section 123

THE DEPUTY CHATRMAN; On Clause 13 there are three amendments by Mr. Gurupadaswamy and Mr Ad-vani.

SHRI M. S. GURUPADASWAMY: I move:

- 80. "That at page 7, after line, the following be inserted, namely:—1
 - (a) after the proviso to clause (3[^] the following further proviso shall be inserted, namely:-
 - "Provided further that if a candidate is set up Or seeks or receives the support of an organisation or a political party membership \s open to citizens belonging only to certain religion, race, caste community or language it shall be deemed to be an appeal by the candidate on such ground.'

[The amendment also stood in the name of Dr. Bapu Kaldate]

SHRI LAL K. ADVANI: I move:

- 81. That at page 7, after line 21 the following be *inserted*, namely: —
 - "(9) Use of official cars, planes, helicopters and other vehicles by persons holding official positions for the purpose of furthering the election prospects of any political party or candiate."

[The amendment also stood in the names of Sarvshri Ashwani Kumar,

LSlin *Ljai* K. Advani] *Pramod* Mahajan, Kailasu Pati Mi-shra, Shanker Sinh Vagela, Jaswant Singh, M. S. Gurupadasioamy, Dr. Bapu Kaldate Sukomal Sen, Dipen Ghosh and Atal Bihari Vajpayee.}

"That at page 7, after line 21| the following be *inserted*, namely: –

- "(9) Violation of the following provisions of the 'Code of Conduct' drawn up by the Election Commission:
- (i) Ministers shall not combine their official visit with the electioneering work and shall not also make use of official machinery or personnel during electioneering work;
- (ii) Government vehicles machinery and personnel shall not be used for furtherance of the interest of the party in power;
- (iii) Public places such as maidans. etc., shall not be monopolished by the ruling party for holding election meetings. Other parties and candidates shall be allowed the use of such places on the Bame terms and conditions on which they are used by the party in power;
 - (iv) Rest houses, dak bungalows or Government accomother modation shall be allowed to be used by other parties or candidates in a fair manner:
 - (v) issue of advertisements at the cost of public exchequer in newspaper and other media during the election period regarding their achievement with a view to furthering the prospers of the party in power shall be scrupulously avoided;
 - (vi) Ministers and other authorities grants shall not sanction payments out of discretionary fund from the time elections

are announced by tne comis-sion; and

the People (Arodt.)

Bill, 1988

(vii) from the time the elections are announced by the Commission, Ministers and other authorities shall not make any promise to the electorate of construction of roads, provision of drinking water facilities, etc. which may have the effect of influencing the voters in favour of the party in power."

[The amendment also stood in the names of Sarvshri Ashwani Kumari Pramod Mahajan, Kailash Pati Mishra Shanker Sinh Vaghela and Atal Bihari Vajpayee]

The questions were proposed.

श्री लाल कृष्ण भाडवाणी : मेरे दो संशोधन हैं---81 ग्रीर 82 । मैं इनको बहुत महत्वपूर्ण मानता हं । इसका कारण यह है कि जब संयुक्त समिति बनी थी तब यह प्रस्ताव भाषा था कि सत्ता का दुरुपयोग सत्ताधारी दल न करे इस दृष्टि से एक कोड ग्राफ कंडक्ट**ंबनाया जाय श्रीर वह** कोड ग्राफ कंडक्ट बना । इलेक्शन कमीशन ने कोड ग्राफ कंडक्ट बनाया । दुर्भाग्य से **भाज**े उस कोड भाफ कंडक्ट का पालन नहीं होता । उसका उल्घन ही होता है । वह किसी एक पार्टी के द्वारा नहीं होता है, जो भी पार्टी सत्ता में आती है उसकी प्रवित्त होती है उस कोड का उल्लंघन करने की । सत्ता हरेक को बिगाड़ती है । कोई उससे बचता नहीं है । इसलिए स्वयं इलेक्शन अयोग ने यह सुझाव दिया है ग्रीर उन्होंने कहा है कि करप्ट प्रैक्टिसेज जो कानून में लिखा हुआ हैं, लेकिन ऐसी जो करप्ट प्रैक्टिस नहीं है जिनको सप्रीम कोर्ट ने कहा है कि यह ईविल प्रैक्टिसेज हैं । मत्ता का दुरुपयोग, उसको सुप्रीम कोर्ट ने ईविल प्रैक्टिसेज करके कहा है। स्वयं चुनाव आयोग ने सिफारिश की है कि जिन्दों सुप्रीम कोर्टने ईविल प्रैविटस, भ्रब्ट याचरण के बजाय दुष्ट ग्राचरण कहा है, उस दुष्ट अविरणको भी काननी तौर पर भ्रष्ट ग्राचरण की परिधि में लाया जाय । ये दोनों सङ्गाव--- 81 ग्रीर

82, उसी उद्देश्य की पूर्ति के लिए हैं। इसमें 82 तो मैंने शब्दश: इलेक्शन कमीशन की सिफारिश में से लिया है। अपना क भी शब्द नहीं जोड़ा है। लेकिन 81 जो है जिसमें मैंने कहा है कि--Use of official cars, planes, helicopters and other vehicles by persons holding official positions for the purpose of furthering the election prospects of any political party should also be included in the corrupt practice.

इस मामले में एक प्रावधान और जोड़ दं क्योंकि भ्राज प्रधान मंत्री को हवाई जहाज और हैलिकाप्टर के प्रयोग की अनुमति इस आधार पर दी है कि स्रक्षा की दिष्ट से आवस्यक है। मैंने स्वयं प्रधान मंत्री जी से निवेदन किया था कि ग्राज जब ग्राप इस का प्रयोग करते है तो कांग्रेस पार्टी उसके लिये किराया देती है। उसका परिणाम यह होता है कि आपकी सुरक्षा हो गयी, लेकिन चुनाव की लडाई वह ग्रासमान हो गयी ! अनइक्वल हो गयी । The battle becomes unequal and unfair.

मेरा सुझाव है कि ग्रगर सभी पर पाबंदी लगायी जाय तो मैं उसे सीकार कर लंगा लेकिन ग्रगर सुरक्षा के कारण प्रधान मंत्री को एग्नर फोर्स के हेलिकाप्टर और वाय्यान के प्रयोग की धनुमति होगी तो जिन शतौ पर उनको अनुमति दी जाय उन्हीं शर्तों पर मान्यता प्राप्त विरोधी दलों को भी हेलिकाप्टर ग्रौर वाय्यान लिए जाने चाहिए । यह मेरा सुझाव है।

SHRI HANS RAJ BHARDWAJ: Madam BO far as the "Code of Conduct" is concerned, I don't believe that this is not being followed. It may have been violated in a few instances here and there. But I can say with confidence that we do believe in enforcing the 'Code of Conduct" and in our party we see that the "Code of Conduct" is enforced. I would advise the other side to impress upon their parties wherever they are in power to enflorce it.

So far as the Prime Minister is concerned, there is no question of compromise with the security of the Prime Mnister. The Prime Minister is the leader of this country and we cannot compromise with his security.

So far as the aeroplanes and helicopters are concerned, I read only yester-day that for some petty election meetings they took State plane. That is the question of practice and you cannot deny it. Planes are owned by man, States and they are using it. Helicopters can be hired but it ia difficult to equate the position of the Prime Minister, the leader of the nation, with others.

THE DEPUTY CHAIRMAN: Now I put amendments No. 80, 81 and 82 to vote.

Amendments Nos. 80, 81 and 82 were negatived.

SHRI LAL K. ADVANI: Madam, I would live to press my amendments.

THE DEPUTY CHAIRMAN: Mr. Advani, the machine is short circuting. But if you want, I can count the oeople.

SHRI LAL K. ADVANI: We will accept the voice vote.

THE DEPUTY CHAIRMAN: Okay, voice vote accepted.

I shall put Clause 13 to vote.

The question is:

"That Clause 13 stand part of the

The motion was adopted. Clause 13 was added to the Bill. Clause 14 was added to the Bill.

THE DEPUTY CHAIRMAN: Wo shall take up Clause 15. There is amendment No. 83 by Shri M. S. Gurupadaswamy.

[The Deputy Chairman] Clause 15 (Insertion of neto section 15A).

SHRI M. S. GURUPADASWAMY: Madam, I move:

"That at page 8, after line 21, the following be *inserted*, namely: —

- "(f) securing the assistance of a Government servant belonging to any class to make any arrangements or provide any facilities or does any other act or thing for election of the candidate.
- (g) for doing any act which pro* motes or attempts to promote disharmony or feeling of enemity, hatred or ill-will between different religious racial, language or religious groups or caste or communities or for carrying on of any activity prejudicial to the sovereignty, unity and integrity of India or for doing any act in contravention of the provisions of the Prevention of Insults to National Honour Act, 1971 or for carrying on any unlawful or subversive act prohibited under any law for the time being in force or in contra vention of any order made by the Court."

[The amendment also stood in the name of Dr. Bapu Kaldate.]

The question was put and the mo. tion was negatived.

THE DEPUTY CHAIRMAN: Now. I shall put Clause 15 to vote. The question

"That Clause 15 stand part of tha Bill."

The motion was adopted. Clause 15 was added to the Bill. Clause 16 was added to the Bill.

Clause 1 (Short titre and commencement)

Bill, 1988 THE DEPUY CHAIRMAN: Now, we take up Clause I. There are two amendments by Shri; Lai K. Advani and

144

SHRI LAL K. ADVANI: Madam, X move:

Shri N. E. Balram and others.

"That at page 1, for lines 7 to 11, the following be *substituted* namely: —

> "(2) rt shall come into force on the first day of January 1989."

[The amendment also stood in thenames of Sarvshri Ashwani Kumar, Pramad Mahajan Kailash Pati Mishra, Shankar Sinh Vaghela, Jaswant Singh and Atal Bihari Vajpayee.]

SHRI N. E. BALRAM: Madam, I move:

"That at page 1, for line 7 to 11 the following be *substituted* namely:—

"(2) It shall come into force at once."

[The amendment also stood in the names of Sarvshri Chaturanan Mishra, Gurudas Das Gupta, Sukomal Sen, Dipen Ghosh, M. A. Baby and E. Bala-nandan.]

The questions were put and the motions were negatived.

THE DEPUTY CHAIRMAN: Now, I shall put Clause 1 to vote. The question is:

"That clause 1 stand oart of the BUI."

The motion was adopted. Clause 1 was added to the Bill.

The Enacting Formula and the Title wem added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF LAW (SHRI HANS RAJ BHARDWAJ): Madam, I beg to move;

"That the Bill be passed." The question was proposed.

145

THE **DEPUTY** CHAIRMAN How many people want to 6peak on rhird Reading?

SOME HON'BLE MEMBERS; Madam, we have given the names.

THE **DEPUTY** CHAIRMAN: Yes, Mr. Lakshmanna.

PROF. C. LAKSHMANNA (Andhra Pradesh); Madam Deputy Chairman, I stand even at this late stage to impress upon the Government to consider at least the following five points which are of very vital importance. Madam, in the first case, this Government has been saving that it has strengthened the parliamentary institutions We have to strengthen the democratic institutions. Among the democratic institutions, while we recognise the Election Commission, the Planning Commission etc. etc. ... (Interruptions)

THE DEPUTY **CHAIRMAN** Order, please.

PROF. C. LAKSHMANNA:.. democratic institutions, I recognise that they are very important institutions. Madam, in a country which has adopted a parliamentary system, the States are as important an institution as the Union. But, Madam by this particular Bill, the States are sought to be made subservient to the Election Commission and therefore to the Union Government and it is not in the ir terest of the country as a whole. There has to be an absolute trus between the States and the Union Government. The day there is no trust between States and the Union, there is a possibility of deadlock coming up'. Therefore, the Government to 1) would like reconsider, even at this stage this particular section namely 28 A, because if there is some lapse on the part of the State Government, that can be corrected. But taking away the powers of the State Government, by putting them under the Election Commission, therefore under the

Central Government, will have a verydisastrous and a very bad consequence. Therefore, I will appeal to the Minister to accept that.

The second point is with regard t& the multimember Election Commission. There has been a conflict of. views. The Minister for law and the Minister of State for Law, have stated that the possibility of multi-member Commission is not ruled out. It is part of Article 324 of the Constitution. But the Prime Minister, while intervening in the debate, mentioned it categorically that there cannot be a multimember Commission because if we have multi-member Commission, it is not having trust in the Election Commission of the present day. Therefore, I would like to have a clarification from the Government whether there is a possibility of having a multi-member Election Commission as provided in the Constituton or whether the Government is only standing on the statement made by the Prime Minister that there cannot be a multi-member Commission.

DEPUTY THE CHAIRMAN: Please be brief.

PROF. C. LAKSHMANA; I am very brief, J am only on the point. The Minister just now stated that they have implemented all the recommendations of the Election Commission except three. I would like to categorically know from him whether there was recommendation by the Election Commission that holding of organizational elections should be one of the prerequisites for having elections or not. If that is the case, why has it not been recognized? The onus rests with the Government because their party, namely the Congress-I has not held elections for the organization. Therefore, there is a possibility of misunderstanding in the country by the people that they do not want to have clauses included because they are position to hold elections in in their or[Prof. C. Lakshmanna]

ganization. I would seek clarifica tions on this.

The fourth point is with regard to money power. Madam, I am making a point which has not been made by anybody else. Section 77 of the Representation of the People Act clearly states the limits under which money can be ther, one lakh and thirty-five thousand rupees. Unfortunately, after 1975, after Mrs. Indira Gandhi's election, Explanation has been added by which a party, an association of individuals, can also spend which means in practice, it is not one lakh, in practice it is not thirtyfive thousand, but much more than one lakh and thirty-five thousand. Therefore, there is a need for curbing money power. There is a need for curbing its extent. I would like to ask the Government to kindly consider this and let us know its view.

I come t_0 the fifth point. It is about clause 29A. Madam, in Pakistan when there was dictatorship an attempt of the same nature as contained in this clause was made and the Supreme Court of Pakistan, by a unanimous decision of 11 Judges, said that that was not proper, on a petition made Ms. Bena-.zir Bhutto who is the Prime Ministei of that country now. All of us have been praising that democracy has been restored there. But the very clause on which Ms. Bhutto fought is being introduced here. That means there is an attempt t₀ undermine democracy. (Interruptions). I would like to know from the Government whether they are for democracy. If you are for it why do you want to have the draconi-an clause which was opposed in a sister country?

Madam, the second part of my final point is that there is distortion of democracy which a¹! of us have to guard The Election Commission has been given power in respect of important things like the change of head office change of name, change of office-bear

ers, address or political principles pi licies, aims and objectives. Thes should immediately communicatee (Interruption). It is the! right of political party to change its offia bearers etc. Asking it to immediate! report this is an infringement of th individual rights exercised by th members of the political party. There fore I would like to the Governmen to kindly delete this also. Thank you

THE **DEPUTY CHAIRMAN** Now, Mr. Dipen Ghosh. Please be brief. Let us not make it another de bate.

Shri DIPEN GHOSH (West Bengal): I am not making it another debate. I only want an assurance from the hon. Minister for Law and Company Affairs.

SHRI HANS RAJ BHARDWAJ: Only law, not company affairs.

SHRI DIPEN GHOSH: Only law. I am sorry that you have lost company affairs. (Interruptions). We have pased Constitutional Amendment. There was a lot of debate { whether it was historic or not. I am not going to enter into that debate. But the fact is, we are happy because m_v party was the first party which lowered the voting age from 21 to 18 years in the matter of civic elections as far back as in 1978. And Madam, we are all the more happy that at that time the Congress (I) had opposed it and had gone to the Supreme Court and now the same Congre (I) the ruling! Party, has taken the lead from us.

SHRI PAWAN KUMAR BANSAL: It was by an individual and not by the party.

SHRI DIPEN GHOSH: Just listen. Even Mr. Bhardwaj knows, bur Law Minister knows, that even in the other House, while introducing the Constitution (Amendment)' Bill, they had to ceek suspension of rule 67 of the Rules of Procedure tad

149

bringing forward this measure.

But there is another point also which our Law Minister has stated while replying and which the Prime Minister also had stated and it is that in the rules they are going to make, there is going to be the Introduction of multfj-purpose identity cards with photographs of the voters. Here I want to make it very clear that in the given socioeconomic structure of our country, of which our learned Law Minister is much aware, the introduction on mul-ti purpose identity cards with photographs will lead to disfranchisement of a large section of the population who are dependent, on various counts, on various forces who are privy to •the powers that I know what will happen in the villages where the Harijani are there in large numbers. He also was talking of Hari-jans and, even with regard to the Harijans, we have the experience that in certain parts of the country they are debarred from going to the polling booths. That ig what the Minister also has We know how these people will stated. be dependent on the other forces if multi. purpose identity card What I want to point out in-troduced. is—vesterday it wag also discussed in some other connection—that as the Constitutional requirement or the legal requirement stands today, this Constitution (Amendment) Bill has to go to the State Legislatures for ratification and, after the assent of the President is obtained, section 19 of the Representation of the People

Act has t₀ be changed in order to

enable the youth of our country to vote It is because section 19 of the Representation of the People Act has not been sought to be amended as yet since the Constitution (Amendment) Bill would be given assent to by the President after ratification by the State Legislatures. Even the law Minister has gone on record saying that he must come to Parliament again for amendment of section 19 of the Representation of the People Act. But it involves time. So. there is an apprehension in the electorate, which has been aired by the newspapers also, that this may be used as an alibi to defer the election which is due next year. That ig, why I want to ge[^] a categorical assurance from the Government that whatever measures this Parliament has already passed and is going to pass, these measures would not be considered as an alibi by the Central Government to defer the election which is due next vear. So, will the honourable Minister; kindly assure the House that the election will not be deferred on the ground of implementing all these measures which aregoing to be passed by this House?

THE DEPUTY CHAIRMAN': Yes, Mr. Advani. I would request the able Members to be short and precise in their observations.

SHRI LAL K. ADVANI: Madam, having participated at the earlier stage and fully, I am not going to take much time except to point out that at the very outset of this debate on the two Bills,...I had sought clarification on whether the Amendment of the Constitution needed ratification by half the States or not, whether the proviso to Article 368 covers this particular Amendment of the Constitution or not. And I would expect the Minister, when he replies to the Third Reading, to reply to thi₃ point and clarify the situation, what the Government's stand is.

The second point is that I have always viewed tha we in India have

[Shri Lai K. Advani]

151

been working our democratic set-up with a considerable measure of success which very few countries In the world who became independent from colonial rule around 1947 have been able to do. And during these four decades, we have had elections very regularly. The purpose of electoral reform is to make elections more and more free and more and more fair. This paticular Bill that we are passing today Is a step in that direction. I hold that the points and the factors and the maladies which afflict the system and detract from the fairness and freedom of elections are money power, ministerial power, media power and muscle power. regret i* that this particular Bill deals to Borne extent with muscle power...

SHRI DIPEN GHOSH: Four Ms or five Ms?

SHRI LAL K. ADVANI: Four Ms of electoral corruption if you call it, but four maladies which make the system unfair. It may not make it unfree. Very many friends here said that finance does not decide, Tatas and Birlas do not win. I agree. But money power does make an election unfair. It may not decide the election. Therefore, I would again appeal to the Government to deal with the other maladies which have not been dealt with and which have made those of us who have been advocating electoral reforms extremely disappointed. These are the ^{on}ly two points I want to make.

SHRI A. K. ANTONY (Kerala): Madam, I am happy to support this Bill. And I am also happy to inform the House that in local bodies elections in Kerala, this right was given to the people who were below 21, before West Bengal did it. I am glad to inform that at that time I was the Chief Minister of Kerala in 1978.

SHRI DIPEN GHOSH: You have got the wisdom from ug because you. were in our company. Many may not know that.

SHRI A. K. ANTONY: The Marxist Party was in the Opposition. CPI was with us.

SHRI DIPEN GHOSH: But you got the training from us.

प्रकाश (उत्तर प्रदेश): महोदय, इस विद्येषक की जो धारा 29(ए) है इसमें राजनैतिक पार्टियों के पंजीकरण के लिए पहली मरतवा प्रावधान ग्रीर किया रहा है ग्रधिकार चनाव देखने सारा म्रायोग को गया है । इसके दिया झलावा इसकी उपधारा (8) में यह दिया गया है कि दी डिसीजन आफ दी कमी-शन शैल बी फाइनल। मेरा निवेदन है कि लोकतंत्र में किसी संस्था को इतने निरंकण ग्रधिकार देना खतरे से खाली नहीं होता है। इसलिए मेरा कहना है कि इस बात का प्रावधान होता चाहिए कि ब्रायोग को जो भी फैसला लेना हो वह ले, लेकिन किसी भी राजनेतिक दल संबंध में फैसला देने के बाद किसी भी व्यक्ति को ग्रायोग के निर्णय के विरुद्ध सर्वोच्च न्यायालय में जाने का अधिकार होना चाहिए : इस पर स्राप विचार करें वयोकि हाई कोर्ट फैसले होते हैं, उच्च न्यायालय जो निर्णय लेता है, उसके फैसले के विरुद्ध सर्वोच्च त्यायालय में अपील की जा सकती है। सर्वोच्च न्यायालय खुद जो फैसले लेता है उनको रिव्य कर सकता है। इसलिए मेरा अनुरोध है कि यह निरंक्ण अधि-कार ग्राप मत दीजिये ग्रीर इसमें कम से कम अपील करने का अधिकार जरूर दे दीजिये।

DR. YELAMANCHILI SIVAJI: Madam, there is no provision to con-

•trol the money power as far as this Bill is concerned. Every MLA or every Member of Parliament in Lok Sabha starts his career with a false declaration of his expenses. So instead of continuing with this Rs. 35,000 or Rs. 1 lakh business as far as Assembly and Lok Sabha are concerned, why not ypu have a reasonable rethinking in view of the cost escalation and inflationary rate in the country and enhance the minimum ceiling for expenses in an election?

SHRI HANS RAJ BHARDWAJ: Madam, so far as the point_s raised by the hon. Members are concerned...

SOME HON. MEMBERS: We can. not hear you. Please come to the front bench.

THE DEPUTY CHAIRMAN: The thing is that you don't want to hear him

SHRI HANS RAJ BHARDWAJ: I cannot go on shuffling like that. Okay, I will speak louder. I think everybody can hear me now.

Yesterday, Hon. Member, Shri Lai K. Advani raised by way of a special mention the question whether this Bill, which was just now being passed, will need any ratification in view of thrr nrovision of article 368. We had replied to the Secretariat in the Rajya Sabha that the view taken by the Law Ministry was that it did require ratification and the hon. Minister said so in his opening speech before this House. Yesterday, when the special mention was made I again checked up with the Ministry and the view taken in consultation with the Law Officers is that it needs ratification and in any case to remove all doubts we will further check up and I will reply to the hon. Member in writing.

So far a_s the other points are concerned, namely, multi-purpose cards and all these things, on these points there is almost unanimity...

SHRI PARVATHANENI UPEND-RA: Wiill you advise the State Governments to convene special sessions of the Assembly in January so that they can ratify...

SHRI HANS RAJ BHARDWAJ: Can I advise the State Governments? I cannot. I will request for speedy implementation. That i_s the proper thing. We can request the State Governments to speedly implement, because one© something has been given it should be implemented speedily and it is eveybody"s desire to see that whatever has been given is implemented in the shortest possible time.

Then, Madam, one point has been made that no appeal has been given against the decision of the Election Commission. The power of judicial review of our courts is well known and I need not say anything about that.

SHRI DIPEN GHOSH: Madam, he has not replied to my question, namely, whether for implementing all these things, for enumeration of new voters and all other things, they have taken the necessary steps. There is an apprehension that it would be taken as an alibi for deferring the election which is due next year. Is the Gov ernment prepared to give an assu rance to this House------

SHRI HANS RAJ BHARDWAJ: You are suffering from hallucinations.

SHM DIPEN GHOSH: You give us the assurance. Otherwise we will conclude, since you are not giving direct reply....

SHRI DIPEN GHOSH: These are all imaginary things which need not be answered.

THE DEPUTY CHAIRMAN: N6w, I will put the motion.

The question is:

That the Bill be passed."

The motion was adopted.